

451
IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE
KOLKATA BENCH
AT KOLKATA

ORIGINAL APPLICATION NO. 107 OF 2025

IN THE MATTER OF:

Mantu Soni

.....Applicants

V/S

State of Jharkhand and Ors.

.....Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF UNION OF
INDIA, REGIONAL OFFICE, RANCHI,
MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE.

INDEX

S.No.	Particulars	Page No.
1.	Affidavit on behalf of Ministry of Environment, Forest and Climate Change	1-7
2.	Annexure R/1-	8-10
7.	Annexure R/2-	11-69



27 MAR 2026



452



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MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE.

PRELIMINARY SUBMISSIONS:

I Shashi Shankar, son of Lt. Vishnu Shankar Pathak, aged years, working as 45 Residing at Ranchi in the Ministry of Environment, Forest and Climate Change, Ranchi at do hereby solemnly affirm and state as under:



Authorised Under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand, Ranchi (India)

20 MAR 2026

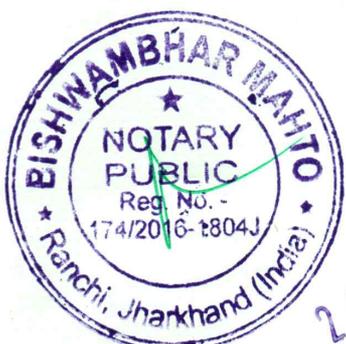
Ref. No. 852, Date

1. That I am duly authorized to swear this affidavit as such conversant with the facts of the present case and competent to swear the present affidavit.
2. That I have read and understood the contents of the accompanying affidavit and state that the same has been drafted under my instructions based on the records maintained by the Respondent No. 2 in its normal course of business and the same are true and correct.
3. That the contents of the accompanying reply shall be treated as part of this affidavit and the same are not being repeated for the sake of brevity.
4. At the outset, all the allegations made against the Answering Respondent in the instant OA are denied except those that are specifically admitted herein. The Appeal is not maintainable against the Answering Respondent either on law or on facts.

STATEMENT OF FACTS:

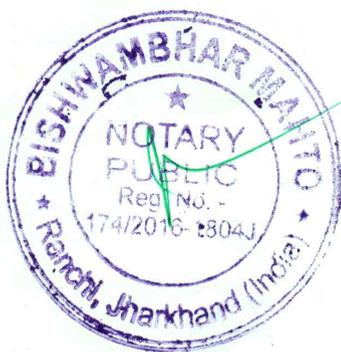
5. The Hon'ble NGT vide its order dated 26.02.2026 *inter-alia* directed as follows:

"2. The applicant has raised the grievance that the Forest Clearance was granted by Ministry of Environment, Forest and Climate Change (MoEF&CC),



20 MAR 2026

Government of India to National Thermal Power Corporation Pakri Barwadih Coal Mining Project (NTPC PBCMP) in village Badkagaon, District Hazaribagh, Jharkhand inter-alia imposing condition no. 9, whereby NTPC PBCMP was required to transport coal from the Conveyer System Banadag Railway Siding to prevent the obstruction in the movement of wildlife, especially Elephants, which is being violated by NTPC PBCMP by transporting coal by road passing through the forest to Banadag Railway siding. In its response respondent no.4-NTPC PBCMP has mentioned that MoEF&CC has by amendment of Environmental Clearance permitted road transportation of coal till 31.03.2026. The applicant has submitted that Forest Clearance under the Forest (Conservation) Act, 1980 and Environmental Clearance under the Environment (Protection) Act, 1986 have different objectives and amendment of Environmental Clearance does not grant exemption from compliance with condition no. 9 of Forest Clearance granted by MoEF&CC. In its response dated 15.07.2025, MoEF&CC has referred to condition no. 9 of Forest Clearance and submitted that MoEF&CC had vide letter dated 14.07.2025 sought a factual report from the Government of Jharkhand on the allegations raised in the Original Application and reserved its right to file additional affidavit. MoEF&CC is the final authority



20 MAR 2026

which is required to take action in case of non-compliance of Environmental Clearance and Forest Clearance conditions. However, MoEF&CC did not file additional affidavit and has not clarified its stand with respect to violation of condition no. 9 of Forest Clearance.

3. Even though we had heard arguments and reserved Judgment/order vide order dated 08.01.2026, but on going through the material on record we are of the considered view that before adjudication of the substantial environmental questions involved in the case and passing of any Judgment/order on the basis thereof, opportunity has to be granted to MoEF&CC for filing of additional affidavit with respect to allegation of non-compliance with condition no. 9 of Forest Clearance granted by MoEF&CC to respondent no. 4- NTPC PBCMP. Therefore, it will be appropriate that the matter is re-listed for further hearing.

5. Accordingly, the matter is re-listed for further hearing and MoEF&CC is granted opportunity to file its additional response as mentioned above.”

6. It is humbly submitted that the Ministry vide letter dated 17.09.2010 granted Stage II/Final Approval with



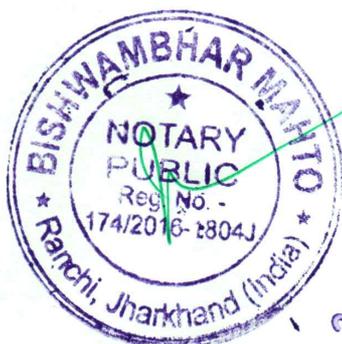
20 MAR 2026

Conditions under Section 2(1) ii of the Van (Sanrakshan Evam Samvardhan), Adhiniyam, 1980 for diversion of 1026.438 ha. of forest land for Coal Mining in the Pakri Barwadih Coal Block in favour of M/S NTPC Limited in Hazaribagh West Forest Division in Hazaribagh district of the State of Jharkhand .(True copy of the Stage II Approval dated 17.09.2010 is annexed as “**Annexure R1**”)

7. The condition no. 9 of the Stage II Approval dated 17.09.2010 is as follows:

“The coal evacuation will be done through high speed conveyor of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of CWLW of the State”

8. It is humbly submitted that the Regional Office, Ranchi(Answering Respondent) conducted the site inspection and prepared their monitoring report on the status of compliance of the conditions of the Stage II Approval on 28.10.2025.
9. That in the monitoring report of the Regional Office, Ranchi, it was reported that the conveyor belt has been constructed with an elevation of more than 6 meters



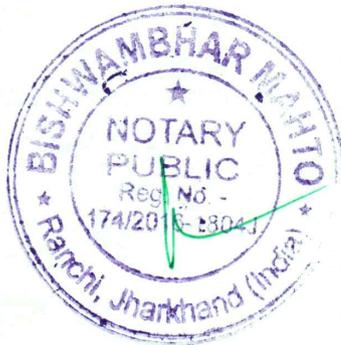
20 MAR 2025

and height has been left for passage of wild animals. The coal is being transported partly by road and partly by conveyor belt. Photographs have also been attached of the constructed conveyor belt. (True copy of the monitoring report is annexed as "Annexure R2")

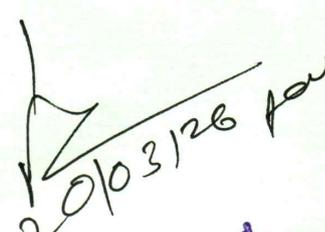
10. That in light of the aforementioned facts and circumstances it is respectfully prayed that this Hon'ble Tribunal may pass any order as it deem fit.


DEPONENT

शशि शंकर / Shashi Shankar
उप महानिरीक्षक वन (के.) / DIGF (C)
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, रांची
Regional Office, Ranchi




20/03/26
NOTARY PUBLIC, RANCHI


20/03/26 for
Signature Attested and
Identification of Lawyers

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and are based on official records and nothing material is concealed therein.

Verified at on this Day of, 2026.



DEPONENT

शशि शंकर / Shashi Shankar
उप महानिरीक्षक वन (के.) / DIGF (C)
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi



20 MAR 2026

Bishwambhar Mahto
20/03/26
NOTARY PUBLIC RANCHI

Signature Attested and Identification of Lawyers
20/03/2026

Signature Attested and
Identification of Lawyers

F. No. 8-56/2009-FC
 Government of India
 Ministry of Environment and Forests
 (F.C. Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi - 110 510.
 Dated: 17th September, 2010

To
 The Principal Secretary (Forests),
 Government of Jharkhand,
 Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.
2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
- b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
- c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

NR

*Further
 ...*

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.
 - (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.
 - (v) The top soil management plan should be strictly adhered to.
4. The forest land shall not be used for any purpose other than that specified in the proposal.
5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.
7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.
8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.
11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
12. The forest land shall not be used for any purpose other than that specified in the

proposal.

13. No labour camps shall be set up inside the forest area.
14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.
17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneswar.
18. The user agency shall also take up study on soil erosion / soil flow from the overburden areas with the help of GIS in consultation with the forest department.
19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.
20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneswar may impose from time to time in the interest of conservation, protection or development of forests.

Yours faithfully,

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneswar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

**MONITORING OF COMPLIANCE WITH STIPULATED CONDITIONS
IN PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA
UNDER SECTION 2 OF THE FOREST (CONSERVATION) ACT, 1980**

The Ministry of Environment, Forest and Climate Change, New Delhi requested the Regional Office, Ranchi, to submit a detailed monitoring report on the basis of compliance of various conditions stipulated in the approval granted earlier in respect of the proposal (Online Proposal No. FP/JH/MIND/466857/2024) regarding transfer of Forest Clearance (1026.438 ha) of Pakribarwadih Coal Mining Project from M/s NTPC Ltd. to M/s NTPC Mining Ltd., in accordance with Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

In compliance with the above, monitoring of the earlier approved proposal was carried out by the undersigned on 04-07-2025, along with the following officials of State Government and representatives of M/s NTPC Mining Ltd.:

Officials present from the State Forest Department:

1. Shri Maun Prakash, Divisional Forest Officer (DFO), Hazaribagh West Forest Division
2. Shri Pawan Kumar Rawat, GM (Infra), PBCMP, NTPC Ltd.
3. Shri Birendra Kumar, Addl. GM (Envt. Mgmt.), PBCMP, NTPC Ltd.
4. Shri Navin Kumar, Dy. GM (Envt. Mgmt.), PBCMP, NTPC Ltd.
5. Shri Kudlappa B Desai, Dy. GM (Mining)/Mine Manager, PBCMP, NTPC Ltd.

The compliance status of the stipulated conditions in the approval dated 17.09.2010, based on field observations and information/documents submitted by the concerned forest officials and representatives of the User Agency, is as follows:

PART-I
(GENERAL PARTICULARS)

1. Name/purpose of the proposal : Diversion of 1026.438 ha of forest land including 11.212 Ha of forest land coming within safety zone area for coal mining in Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division of Hazaribag district, Jharkhand.
2. No. and date of Govt. of India's letter according permission : Stage-I granted vide 8-56/2009-FC dated 11.05.2010 and Stage II granted vide 8-56/2009-FC dated 17.09.2010
3. Area permitted to be diverted : 1026.438
(In ha)
4. District and Forest Division : Hazaribag and Hazaribag West F.D.

463

PART-II

(DETAILS OF COMPENSATORY AFFORESTATION)

Sl. No.	Name of the CA site	Area (ha)	Plantation Year	No. of plants planted	Remarks
1.	Amjhar	50	2013-14	83300	1600 plants of various species like Acacia, Chakundi, Bans, Sagwan, Sheesam, Awla, Aam, Jamun, Arjun, Katsagwan, Chhatwan, Karanj, Neem, Sharifa, Baken etc., were planted.
2.	Bansinagar	50		83300	
3.	Hewai	100		166600	
4.	Tarhesa	100		166600	
5.	Bharajo	50		83300	
6.	Ragdih	50		83300	
7.	Arapagar	60		99960	
8.	Jagodih	100		166600	
9.	Kamalwar/Badkichak	50		83300	
10.	Saradwatand	100		166600	
11.	Amjhar	50	2014-15	83300	
12.	Darha	50		83300	
13.	Pundburu	61		83300	
14.	Jagodih	50		83300	
15.	Nawadih kalan	50		83300	
16.	Newri	70		116620	
17.	Mandai khurd	50	2015-16	55000	
18.	Mayapur	32		35200	
19.	Berokalan	50		55000	
20.	Siladih	50		55000	
21.	Katkamsandi	50	2016-17	55000	
22.	Navadih	55		60500	
23.	Gangpacho	50		55000	
24.	Amjhar	50	2017-18	55000	
25.	Kushumbha	50		50000	
26.	Lodhi	50		50000	
27.	Bonga	30		49980	
28.	Parheria	30	2018-19	30000	
29.	Alpito	35		35000	
30.	Parheria	15	2019-20	15000	
31.	Maskedih	100		100000	
32.	Alpito	65	2023-24	65000	
33.	Basaria	50		50000	
34.	Punai	50		50000	
35.	Banhe	50	2024-25	50000	
36.	Beltu	30		30000	
37.	Ara Adra	50		50000	
		2033			

During the site visit, it was observed that 1600/1000 plants per hectare have been planted across 37 Compensatory Afforestation (CA) sites. Most of the CA areas have attained a vegetation density of more than 0.4. The DFO Hazaribagh West informed that CA has been

464

carried out over a total area of 2033 Ha and the rest 20 Ha will be completed in the year 2025-26. It was further informed that watchers have been deployed for maintenance of plantations.

PART III

(PLANTING OF DWARF TREES IN CASE OF TRANSMISSION LINE)

Not applicable

PART-IV

(RECLAMATION OF THE AREA WORKED UNDER MINING/QUARRYING)

During the site visit, it was informed that mining operations commenced in 2016 and from that period the details of reclamation of the area worked under mining is as under:

Year	Cumulative Excavated area (Ha)	Progressive Physical Reclamation (Ha)
2016-17	21	0
2017-18	76.82	0
2018-19	137.83	0
2019-20	219.69	0
2020-21	285	0
2021-22	337.49	16.15
2022-23	411.2	40.8
2023-24	517.67	127.75
2024-25	608.77	210.63

However, it was informed that biological reclamation by planting suitable species is yet to be started.

PART-V

(CONDITIONS STIPULATED BY THE GOVT. OF INDIA OTHER THAN MENTIONED ABOVE)

In light of Chapter 7, paragraph 7.8, sub-clause (e), any proposal for diversion of forest land for mining, involving areas for which diversion has already been approved earlier, must invariably be submitted along with the present status of compliance of all conditions of the previous Forest Clearances, duly certified by the concerned Regional Officer of the MoEF&CC. The monitoring was carried out accordingly and status of compliance / factual position is detailed below.

S.No.	Condition stipulated	Status as informed by DFO	Observation of Inspecting Team of RO Ranchi
1.	Legal status of the diverted forest land shall remain unchanged;	Agreed	User Agency has agreed to comply with the said condition.

465

2. (a)	Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost	An amount of Rs. 10,81,26,510.00 (Ten Crore Eighty-One Lakh Twenty-Six Thousand Five Hundred and Ten only) has been deposited in "Ad-hoc CAMPA" account for Compensatory Afforestation. CA is raised over an area of 2033 ha. out of 2053 ha.	As per the DFO report, out of 2053 ha. plantation has already been done on 2033 ha. DFO informed that rest 20 ha. plantation will be completed soon. Remarks after CA site visit: During the inspection, it was observed that species such as Acacia, Chakundi, Bans, Sagwan, Sheesam, Awla, Aam, Jamun, Arjun, Katsagwan, Chhatwan, Karanj, Neem, Sharifa, Baken etc., were planted predominantly on the CA land. The site presently resembles a medium dense forest. Photographs of CA site are enclosed at Annexure -I.
(b)	Fencing, protection and re-generation of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and half times the area under safety zone, shall also be done at the project cost.	6000 m Safety zone area is completely protected with barbed wire fencing and regeneration activities have been taken up significantly in the area. Also, till date more than 37000 nos. of tree saplings have been planted in the safety zone area. As per the demand note received from the DFO (Hazaribagh West Forest Division) vide Letter No. 677 Dated 04.03.11 the required amount of Rs. 21,02,240.00 (Rupee Twenty-One Lakh Two Thousand and Two Hundred Forty only) for development of afforestation elsewhere on degraded forest land one and half times the area under safety zone (i.e., 1.5 x 11.212 = 16.818 Ha) has also been deposited in AdHoC-CAMPA and intimated to DFO Vide our letter No.	Due to various Land Acquisition and R&R issues safety zone area is being developed in phased manner as per availability of land. Due to excess nos. of tenancy plots and encroachments in forest land, the development of safety zone is being done in phased manner as per land availability. Photographs of Safety zone is enclosed at Annexure II. The total area under safety zone is 11.212 Ha. and one and half times the area is 16.818 Ha. So in order to comply the condition, the plantation activities were taken up in Bigha PF for 16.82 Ha. Annexure III.

466

		7010/GM/2011/772 Dated 07.03.11.	
(c)	Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.	In consultation with the State Forest Department, NTPC Ltd. – Pakri Barwadi Coal Mining Project has planted saplings in the blanks within the lease area, as well as along the roads outside the lease area diverted under Pakri Barwadih Coal Mining Project. Further, to avoid soil erosion, saplings have been planted in all closed/completed parts of OB Dump-C as well as saplings have been planted along the slope of the Dump-A.	The User Agency has planted saplings in the blanks within the lease area as well as along the roads outside the lease area diverted under Pakri Barwadih. Photographs of plantations done is enclosed at Annexure – IV . The User Agency has planted saplings in all closed/completed parts of OB Dump – C and also on slopes of Dump – A.
3.	Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:		
(i)	Proper mitigation measures to minimize soil erosion and choking of streams shall be prepared and implemented	Scheme for soil erosion control, moisture conservation and management of slurry / sludge discharged from Pakri Barwadih Coal Mining Project have been prepared and implemented under the supervision of State Forest Department. The scheme was submitted to the State Forest Department along with annual compliance report for year 2020 vide letter no. 1040/PBCMP/EMG/2020/F-28/03 dated 09.01.2021.	Mitigative measures taken to minimise soil erosions and to minimise choking of the streams are construction of toe wall with garland drains, grassing, plantation on slopes. Photographs are enclosed at Annexure –V .
(ii)	Planting of adequate drought hardy plant species and sowing of	To prevent the soil erosion till date more than 2.15 lakhs of plant saplings of	Plantation is being done in all closed parts of OB Dump – C as well as along

467

	<p>seeds to arrest soil erosion.</p>	<p>native species have been planted in completed parts of OB Dump-C as well as more than 2.2 lakhs plant saplings have been planted along the slope of the Dump-A and internal dump. Further, 20 thousand plant saplings have been planted on slopes of the OB dump-D.</p> <p>Apart from the above to control the soil erosion, Mixed grass variety seeds, root shoots of Vertiver grass, nitrogen fixing grass seeds and babool seeds have been spread over the OB Dumps & Top Soil Dumps.</p> <p>Till 30.09.2025 more than 7.6 lakhs nos. of tree saplings have been planted in and around the Pakri Barwadih Coal Mining Project.</p>	<p>the slope of the OB Dump – A, OB Dump - D and internal dump. Photographs of plantation done on Dumps is enclosed at Annexure – VI.</p> <p>Details of Plantations in and around Pakri Barwadih Coal Mining Project is enclosed at Annexure – VII.</p>
(iii)	<p>Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.</p>	<p>To arrest silts from OB and top soil dumps, toe wall along with garland drains have been provided along dumps.</p> <p>Till date 6095 meter toe wall of suitable dimension with garland drains have been constructed around the OB Dumps (2400-meter toe wall followed by garland drain along the embankment, 735-meter toe wall followed by garland drain along the haul road facing Khora nala, 780-meter toe wall on the toe of the Dump ‘C’, 810-meter toe wall along the Dump ‘A’ and 560-meter toe wall followed by garland drain along the Top Soil dump).</p>	<p>Toe wall with garland drain was observed around the OB Dumps. The garland drains constructed all around the dumps are ultimately connected to the settling pit where sediments are settled and allow the water to pass through it. Photographs are attached as Annex-VIII.</p> <p>The cleaning and maintenance of catch drains and siltation ponds is being done before and after monsoon.</p>

468

		<p>The garland drains constructed all around the dumps are ultimately connected to the settling pit where the sediments are settled and allow the water to pass through it. Further, 4 Nos. of rock fill Check dam are also constructed to avoid any siltation in the nearby area.</p> <p>The cleaning and maintenance of catch drains and siltation ponds is being done before and post monsoon.</p>	
(iv)	<p>The area shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.</p>	<p>As on 30.09.2025, an area of approx. 245.77 Ha has been backfilled. However internal dumping is in active stage and Mining / reclamation shall be implemented at the cost of the project.</p> <p>International practices of stabilizing the dumps are being followed and angle of repose less than 28 degrees are being maintained.</p> <p>Plantation of mixed plant species such as Babool, Palash, Kadamba, Chakundi Neem, Peepal etc. have been done on all OB Dumps. As the dump stabilization activities are a continual process the same shall be continued till end of the mine life.</p>	<p>Internal dumping is in active stage and Mining/ Reclamation shall be implemented by User Agency at the project cost.</p> <p>Plantation of mixed plant species such as Mahogany, Karanj, Gulmohar, Amla, Mulberry, Lemon, Jack Fruit, Drum Stick, Banana, Amra etc., was observed on OB Dumps. Photographs are enclosed at Annexure - IX</p>
(v)	<p>The top soil management plan should be strictly adhered to.</p>	<p>Top soil is being managed as per the environment management plan (EMP).</p> <p>Top soil is being stacked in available suitable site. Same is being used for spreading over completed portion of OB Dump for development</p>	<p>Top soil is being stacked in available suitable sites. Same is being used for spreading over completed portion of OB Dump for development of the green belt.</p> <p>To prevent erosion from</p>

469

		<p>of the green belt.</p> <p>All the protective measures for soil erosion from top soil dumps are being taken. To prevent erosion from top soil dumps, coir mats have been laid on the slopes. Catch drain and siltation pond has been constructed along the top soil dump. The repairing of the toe wall and cleaning of drains are the regular process and completed before onset of the monsoon every year.</p> <p>Further, to avoid soil erosion plantation has been carried out on the external dump and its slopes with Mixed grass variety seeds, Babool seeds and root shoots of Vertiver grass.</p>	<p>top soil dumps, coir mats have been laid on the slopes. Catch drain and siltation pond has been constructed along the top soil dump. The repairing of the toe wall and cleaning of drains are the regular process and completed before onset of the monsoon every year. Photographs are enclosed as Annexure – X.</p>
4.	The forest land shall not be used for any purpose other than that specified in the proposal.	User agency has given consent to this condition.	User agency has given consent to this condition being complied with the said condition.
5.	The User Agency shall furnish an undertaking to pay the additional NPV, if so determined as per the final decision of Hon'ble Supreme Court of India.	User Agency has submitted undertaking to pay the additional NPV, if so determined as per the final decision of the Hon'ble Supreme Court of India	The User Agency has complied with the said condition.
6.	The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Actr, 1986	Environmental clearance has been accorded by MoEF&CC vide Letter No. J-11015/692/2007-IA.II(M) Dated- 19.05.2009. Amendment has been obtained vide Amendment Ltr No J-11015/692/2007-IA-II(M) Dated 29.06.2016, 07.12.2017, 14.08.2018, 10.11.2020, 16.08.2023, 09.11.2023, 15.01.2024, 06.03.2024 (enhancement of Peak Rated Capacity from 15 MTPA to 18 MTPA), 02.05.2024 (transfer of EC	Environmental clearance has been obtained from MoEF&CC, New Delhi.

470

		from NTPC to NTPC Mining Ltd.), 16.07.2024, 30.10.2024 and 02.01.2025.	
7.	The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest area.	As per the contract agreement, the cost of supply of fuel to the labourers are included in mining fee. Accordingly, allowance is being paid through MDO for LPG cylinder as alternate fuel to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.	The User Agency has complied with the said condition.
8.	<p>The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest Department.</p> <p>Amendment Dated 01.10.2024</p> <p>i. The condition no. 8 in the Stage-II approval issued vide Ministry's letter dated 17.09.2010 for diversion of 1026.438 ha of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division in Hazaribag District of Jharkhand may be modified as under:</p> <p>“The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert</p>	<p>A demand letter was sent on 19.06.2023 by DFO West Division Hazaribagh vide letter ref. no. 3291 Dated 14.06.2023 for deposition of Rs. 857,52,85,944.32 only (approx. 857.53 Cr) as Penal NPV.</p> <p>NTPC made an appeal under Section 16(e) of the NGT Act 2010 before Hon'ble NGT (Appeal no. 20/2023/EZ dtd. 18.07.2023,) praying for quashing the order dated 25.05.2023 passed by the MoEF&CC for imposing penalty with interest over the entire forest area (1026.438 ha) which have already been diverted for coal mining purpose.</p> <p>The matter was heard by Hon'ble NGT on various dates. Hon'ble NGT vide its order dated 01.08.2023 imposed stay on the DFO's demand letter till further order. Further, hearing has been held on 03.01.2025 and the judgement has been reserved by the Hon'ble NGT.</p>	The matter relating to Condition no. 8 is under consideration of MoEFCC, New Delhi and Hon'ble NGT.

471

	<p>hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 50 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained”.</p> <p>ii. Further, in total disregard to the conditions of approval the user agency has mined out the area and changed the course of the Dumuhani nala, which was actually required to be protected and maintained as green belt. Keeping this in view, it has been decided to continue with the penalty imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty.</p> <p>iii. The condition no. (x) of Stage-I approval issued vide Ministry’s letter dated 26.05.2023 for Pakri Barwadih (North-West) (331.198 ha) proposal may be waived off.</p>		
<p>9.</p>	<p>The coal evacuation will be done through high speed conveyor of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The</p>	<p>As per advice of the CWLW, Jharkhand the conveyor should be elevated to at least 6 meters. However, conveyor has been elevated to more than 6 meters. (minimum 6.1 meter</p>	<p>The conveyor belt is constructed and height has been left for passage of wild animals. The Coal is being transported partly by road and partly by conveyor belt.</p>

472

	installation of such system will be undertaken under the supervision of the State Forest Department.	& maximum 36 meter).	Photographs of Conveyor belt is enclosed at Annexure – XI.
10.	The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.	<p>NTPC RAP has been approved vide Govt. of Jharkhand (GoJh) Gazette Notification and forwarded vide letter No. 116 /R dated 27.02.2013 which is in line with the Jharkhand R&R policy.</p> <p>As per the approved Govt. of Jharkhand (GoJh) Sankalp No. 116 / R dated 27.02.2013, houses have been constructed in the R&R colony at Dhenga along with all necessary infrastructure.</p> <p>Till Dec, 2024 total 79 HSOs have been shifted to the R&R colony at Dhenga.</p> <p>Some of the PAPs have opted for self-relocation. Based on the demands of PAPs, a special package has been designed to compensate each self-relocating family. Till Dec, 2024 total 2053 PAPs have resettled self.</p>	The plan is being implemented under the guidance of State Government.
11.	The user agency will assist the State Govt. in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.	<p>Site-specific wildlife management plan for PBCMP has been approved by Chief Wildlife Warden of Jharkhand State vide letter no-33 dated 03.08.2023.</p> <p>For development of site-specific wildlife management plan for PBCMP, NTPC Ltd has deposited an amount of Rs 125.673 Crore as per</p>	The User Agency has complied with the said condition.

473

		demand letter by DFO (W) Hazaribagh.	
12.	The forest land shall not be used for any purpose other than that specified in the proposal	The user agency has given consent to this condition.	User Agency has given consent to this condition being complied with the said condition.
13.	No labour camps shall be set up inside the forest area.	The user agency has given consent to this condition.	The User Agency has complied with the said condition.
14.	The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.	As per the contract agreement, the cost of supply of fuel to the labourers are included in mining fee. Accordingly, allowance is being paid through MDO for LPG cylinder as alternate fuel to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.	The User Agency has complied with the said condition.
15.	The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957	User agency has given consent to this condition.	User agency has given consent to this condition.
16.	Demarcation of mining lease will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.	Mining lease was demarcated with four feet high reinforced cement concrete pillars.	It is observed that some concrete pillars are taken away by villagers. User Agency is regularly replacing the damaged/stolen concrete pillars. Photographs enclosed at Annexure – XII.
17.	Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual	As per the EIA/EMP-2023, Rs 102.88 Crores Capital cost and 8.45 Crores Recurring cost are earmarked as cost of environmental control measures. Rs 1751.51 Cr is earmarked as Mine closure	Assured to comply in due course. The user agency during inspection submitted that at present the coal is being excavated and they will start reclamation process as per mine plan.

474

	report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneswar.	Cost as per Revised Mine Plan-2023. As on 31.12.2024 backfilling is going on and till 31.12.2024 an area of approx. 195.55 Ha has been backfilled. However, reclamation shall be implemented at the cost of the project as per progressive mine closure plan.	
18.	The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.	OB dumps are in active stage. User Agency stated that study on soil erosion / soil flow from the overburdened areas with the help of GIS has been awarded to M/s CIMFR Dhanbad. At present various preventive measures are being taken up to prevent the soil erosion from the active dump areas, viz; proper slope is maintained, proper drainage has been made to route the water to the settling tank before further discharge. The slopes of the top soil dump have been covered with coir matting and mixed grass seeds have been sowed to prevent the erosion.	The User Agency has taken up various preventive measures to prevent soil erosion from active dumps like maintenance of proper slope, maintenance of proper drainage to route the water to the settling tank. The slopes of the top soil dump have been covered with coir matting and mixed grass seeds have been sowed to prevent the erosion.
19.	The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any	NTPC Ltd is taking up the construction of new ponds and de-siltation of existing ponds upon the request of the villagers in and around the Pakri Barwadih Coal Mining Project. In 2024 total 2 nos. of village tanks/ponds have been de-silted/ rejuvenated.	It is observed that the User Agency is compiling with the said condition. Photographs enclosed at Annexure – XIII.
20.	Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneswar may	User Agency has agreed to comply with the said condition. After formation of Regional Office at Ranchi, the compliance	User Agency has agreed to comply with the said condition.

475

	impose from time to time in the interest of conservation, protection or development of forests.	report is being sent to Regional office Ranchi.	
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PART - VI

CONDITIONS IMPOSED BY THE STATE GOVT. IN ADDITION TO THE GOVT. OF INDIA'S CONDITIONS AND OTHER STEPS TAKEN TO PRESERVE FOREST, WILDLIFE AND PREVENT SOIL EROSION ETC.)

No other condition has been imposed by the State Govt.

PART-VII

(MONITORING)

1. Whether any committee has been formed for monitoring of the action on conditions stipulated : Yes

2. If no, give reasons.

If yes, give details of the committee : Hon'ble NGT vide its order dated 18.02.2019 in OA NO182/2016(EZ), constituted a committee to inspect the Pakri Barwadih Coal Mining Project of M/s NTPC Ltd. and to verify as to whether the conditions of the Forest Clearance (FC) and Environmental Clearance (EC) are being meticulously complied with by M/s NTPC Ltd.

3. Reports of the Monitoring Committee, if any : Enclosed separately.

PART-VIII

1. Abstract reports of inspection of Forest Officers, if any:

- In compliance of condition no. 2 (a), the state government should complete the Compensatory Afforestation (CA) plantation in balance 20 ha. area.
- In compliance of condition no. 2 (b), Fencing, protection and regeneration of the safety zone should be completed at the earliest.
- In compliance of condition no. 17, the user agency should implement the mine reclamation plan at the project cost as per progressive mine closure plan.
- In compliance of condition no. 19, the user agency should identify all the existing tanks within 5 km radius and complete the desiltation.

2. Remarks of DDGF (Central) in regard to progress of the action on stipulated conditions. Effect of the project on forest and wildlife: Attached separately

476

(P. Sanjeeva Reddy, AIGF, Ranchi)
Assistant Inspector General of Forests (Central)

477

Remarks of DDGF (Central) regarding Proposal No. FP/JH/MIN/466857/2024 on the progress of action taken on the stipulated conditions, based on the monitoring reports of the AIGF(C):

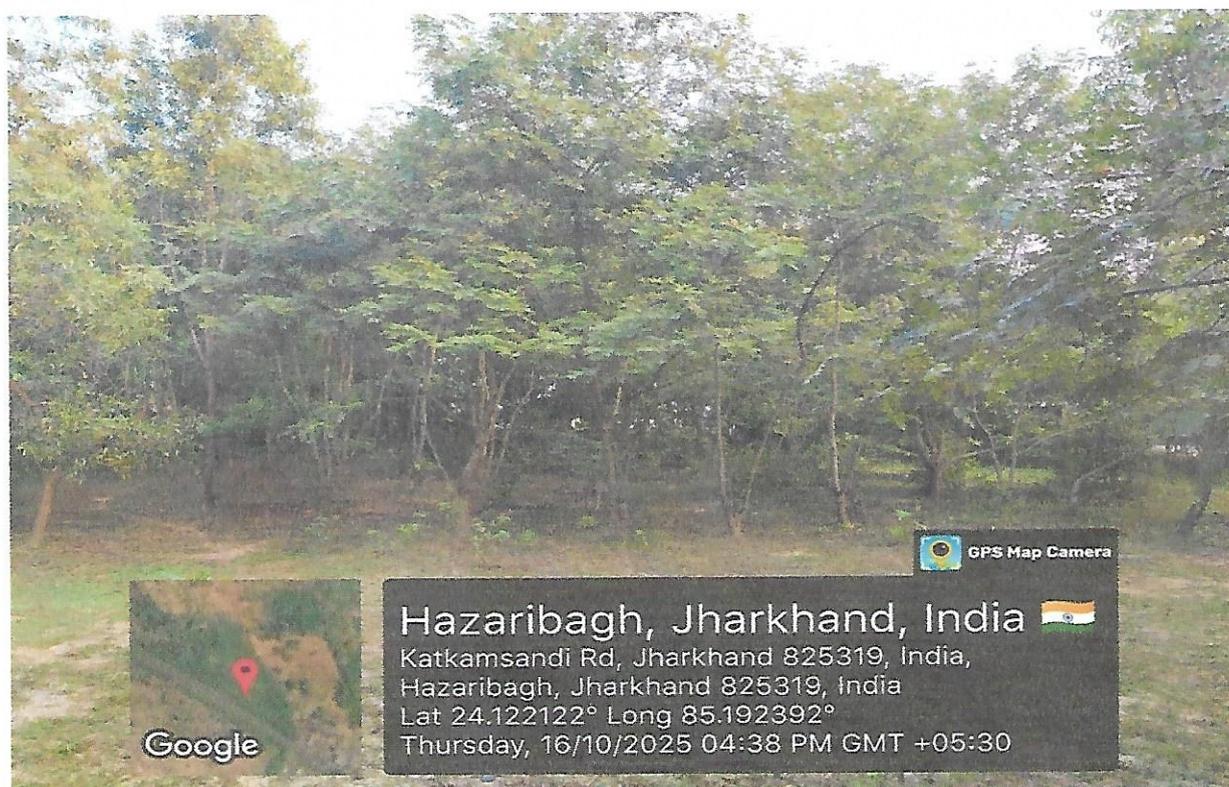
With reference to the monitoring reports, I concur with the observations made by the AIGF (C). The State Government may ensure that the deficiencies and non-compliances indicated under Part-VIII of the relevant proposal are duly rectified, and a compliance report is submitted to the Regional Office for record.

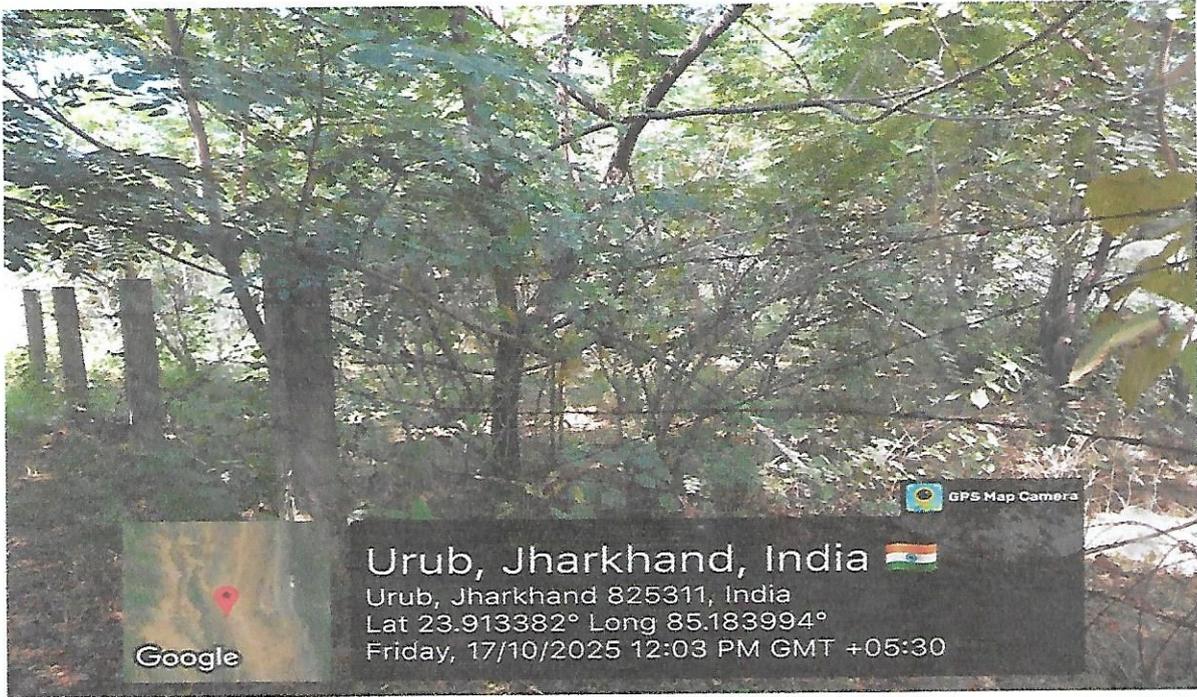


(Dr. S. Senthil Kumar)

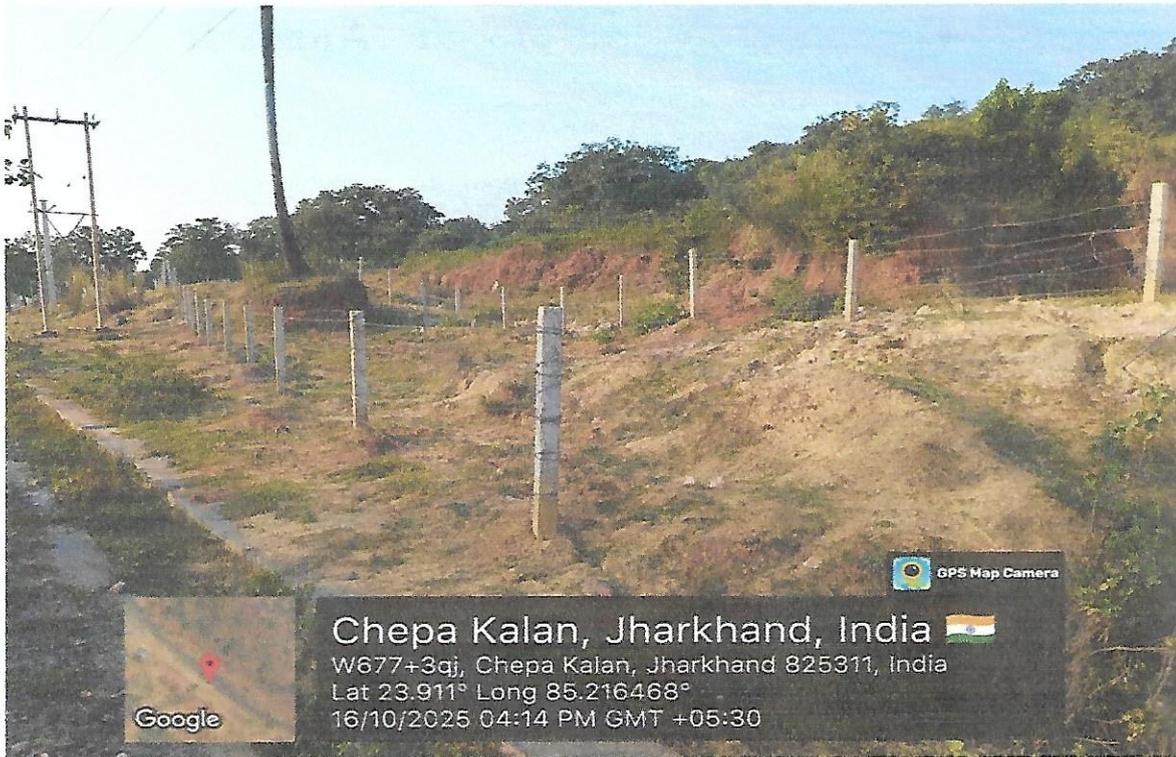
Dy. Director General of Forests (Central)

Compensatory Afforestation (CA) Plantation taken up at Katkamsandi (50 Ha) during the year 2016-17

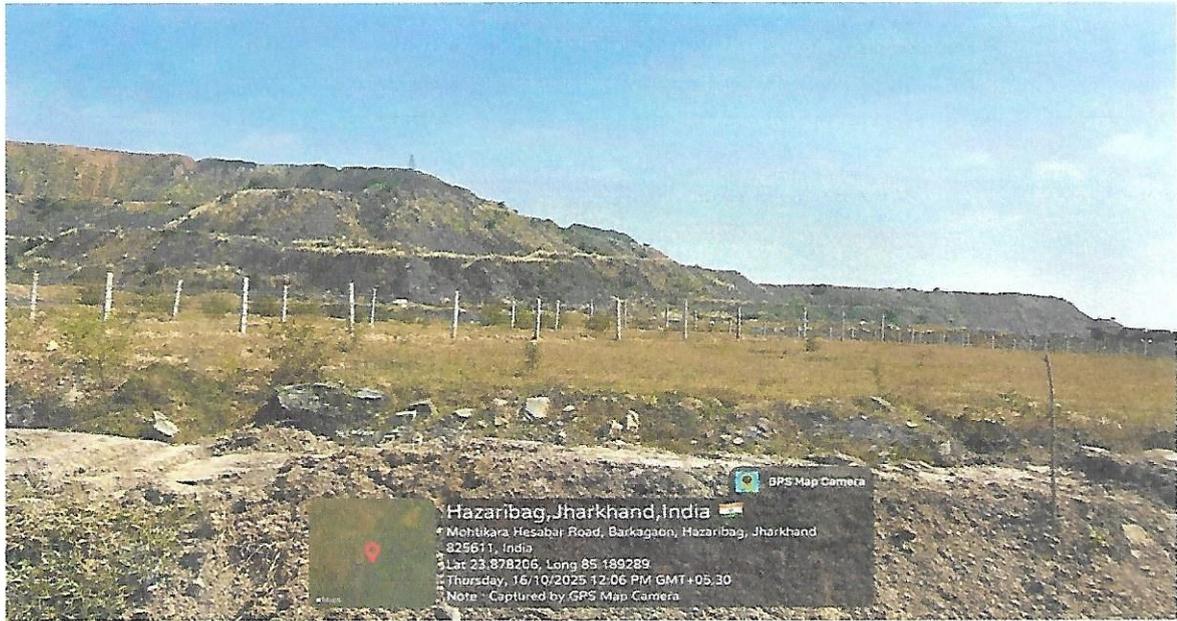




Photos of plantation in Safety Zone Fencing

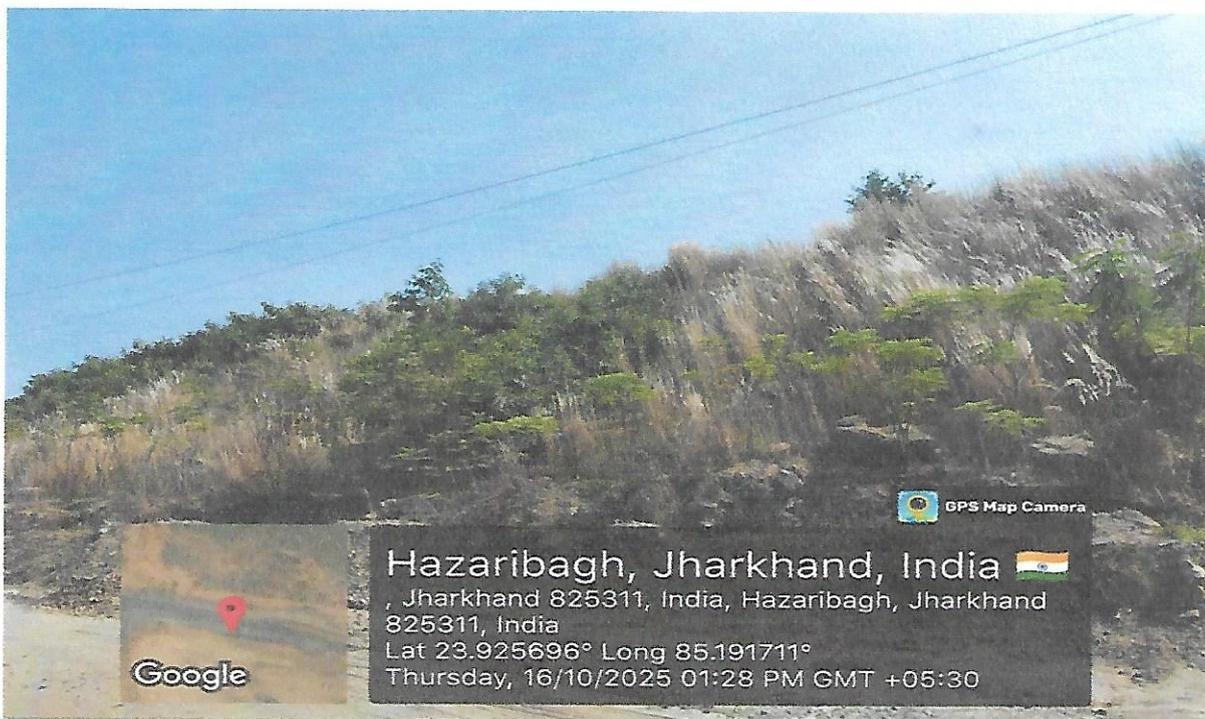
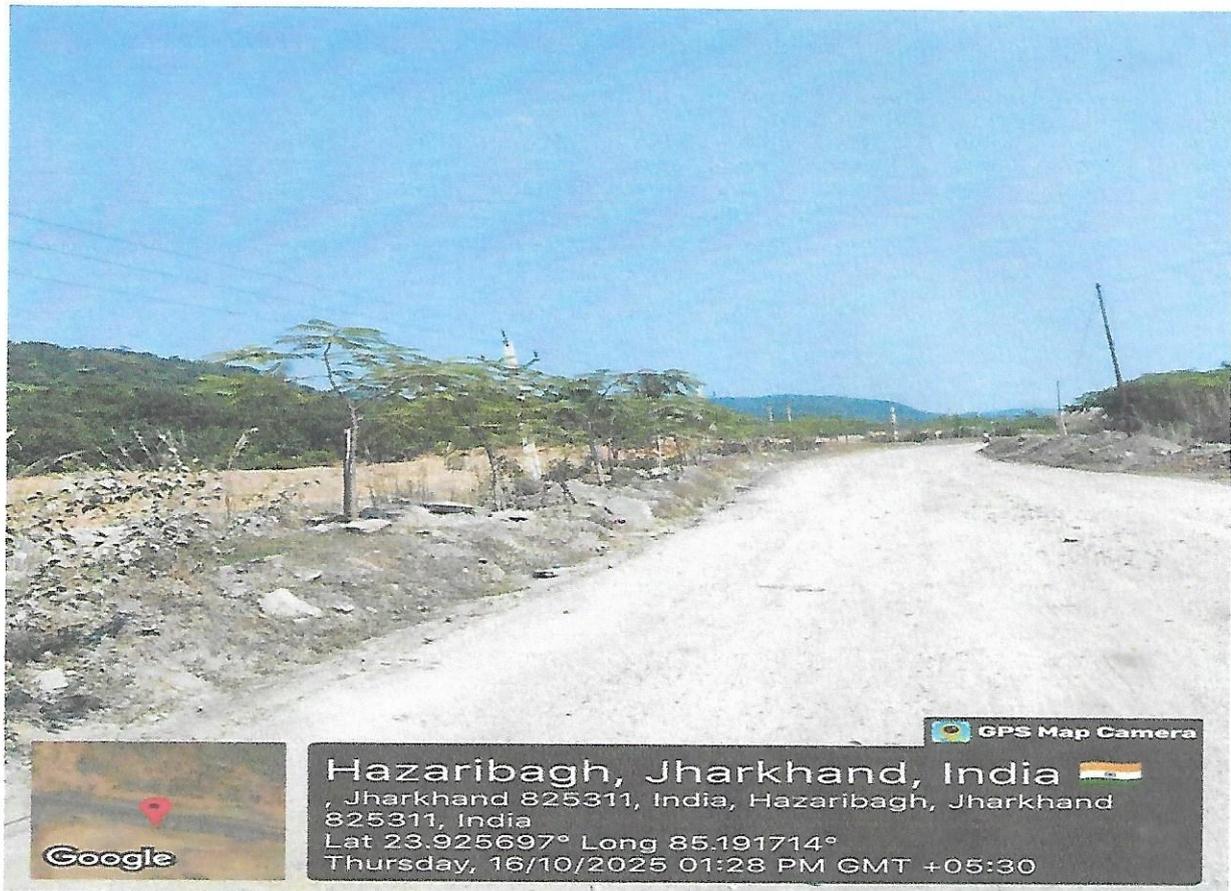


Safety zone Plantation and 50m green belt along Khorra Nallah (Green belt)

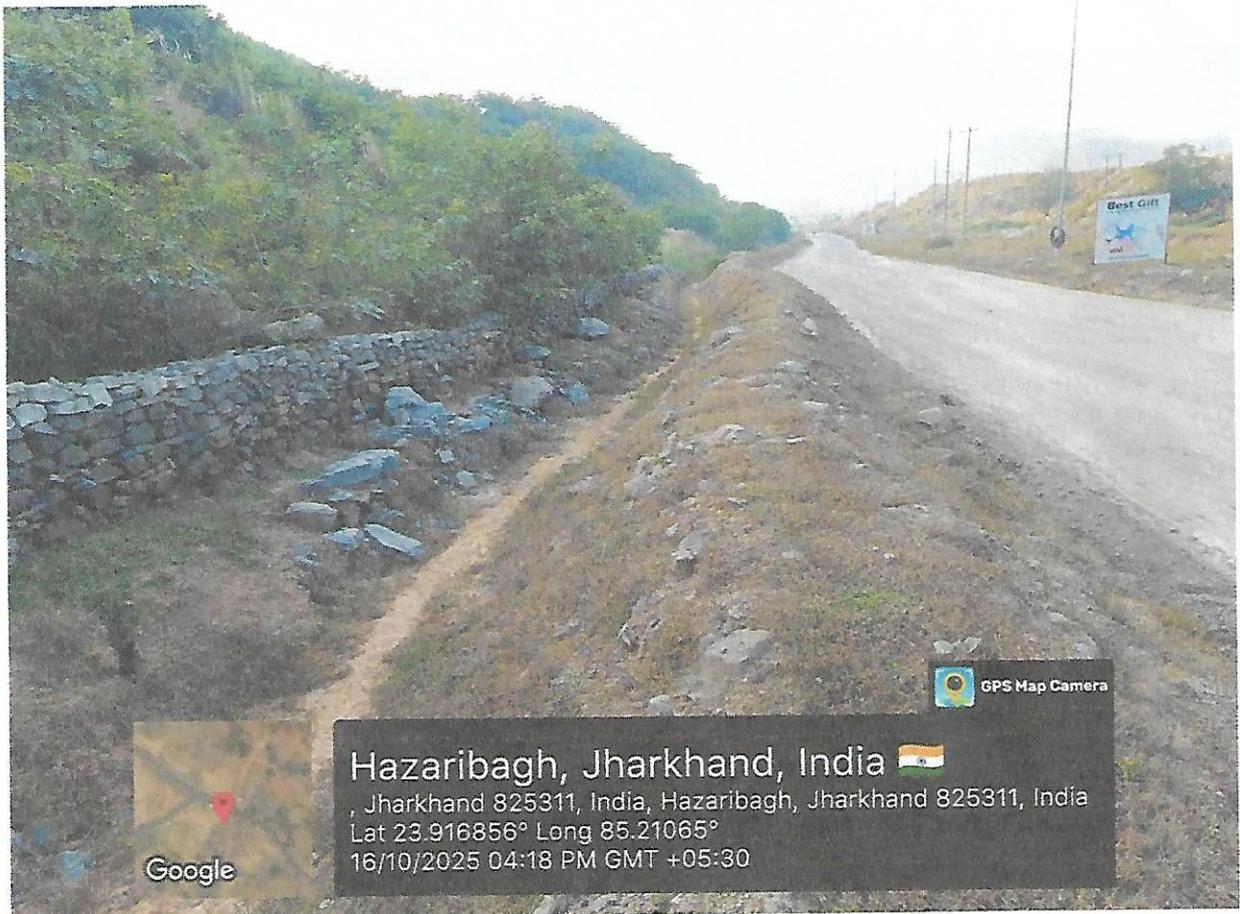




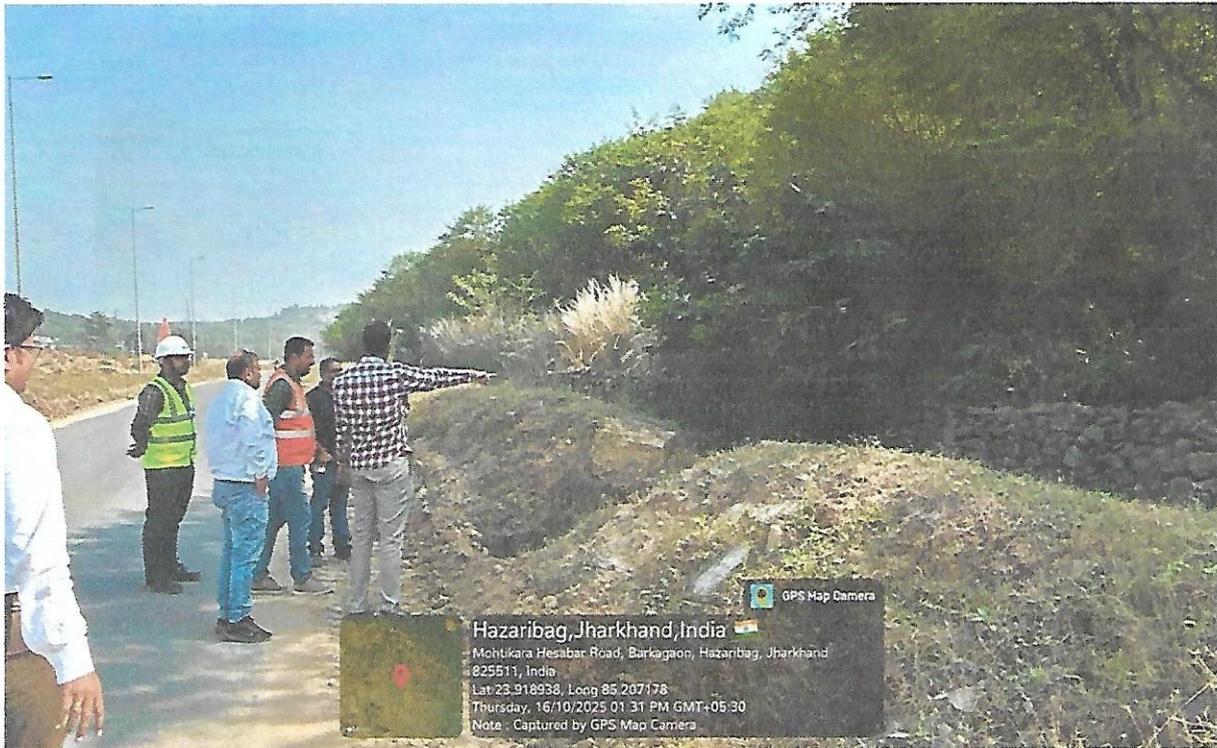
Plantations taken up in Bigha PF over an area of 16.82 Ha in Hazaribagh West Forest Division



Plantations taken up along the roads outside the lease area as well as blanks within the lease area



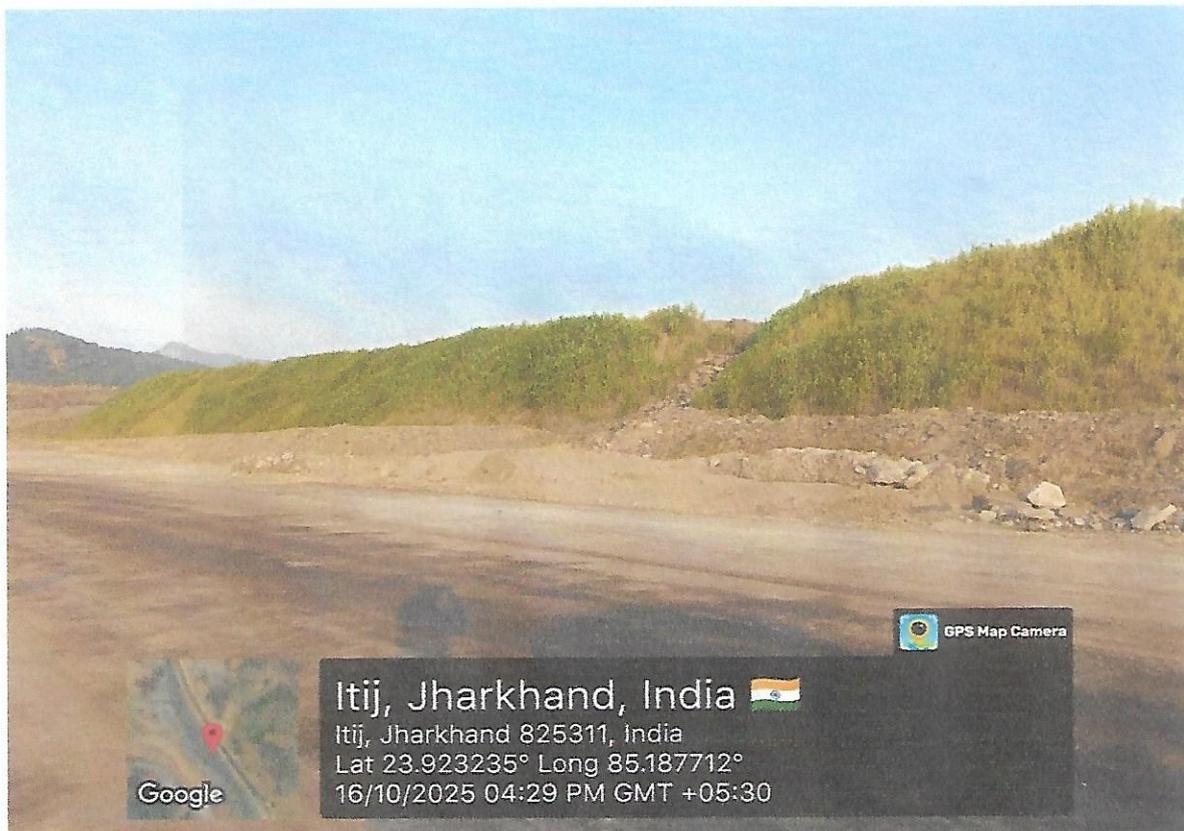
Toe wall with Garland Drain near Dump-A



Toe wall with Garland Drain near Dump-C



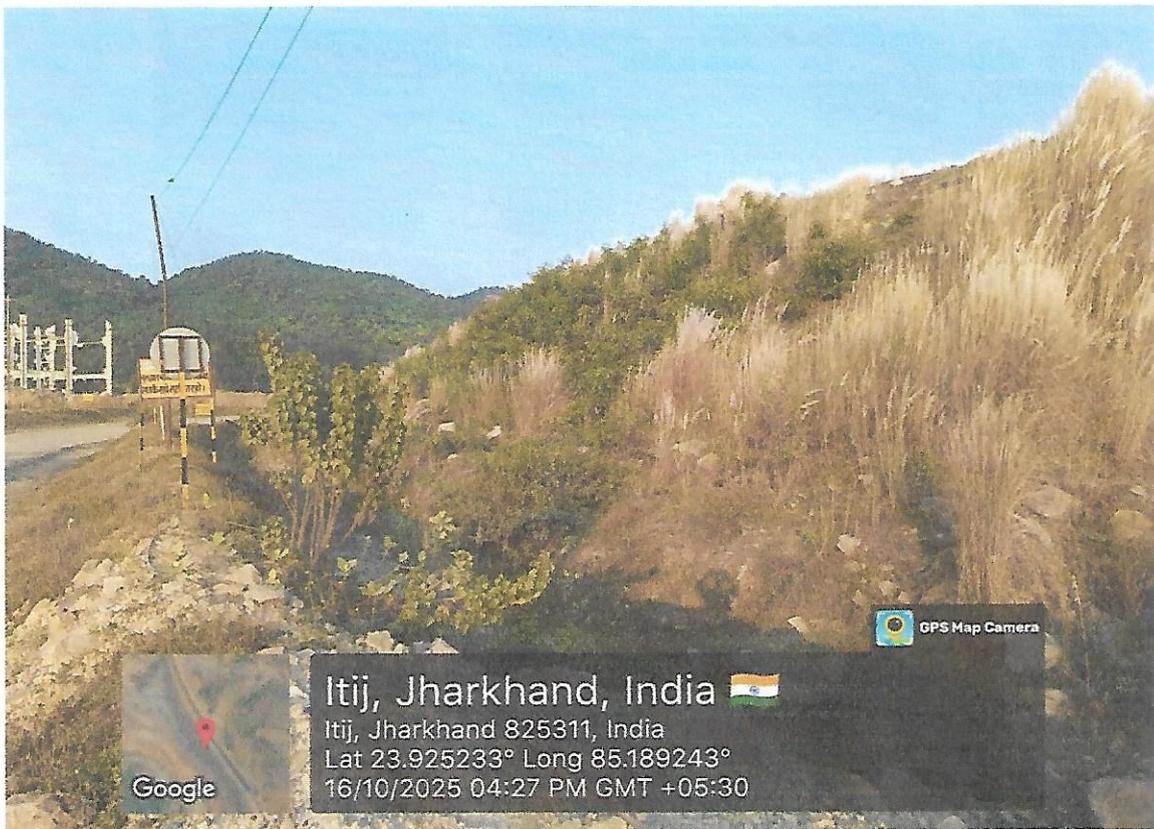
Plantation on slope of OB Dump to prevent soil erosion.



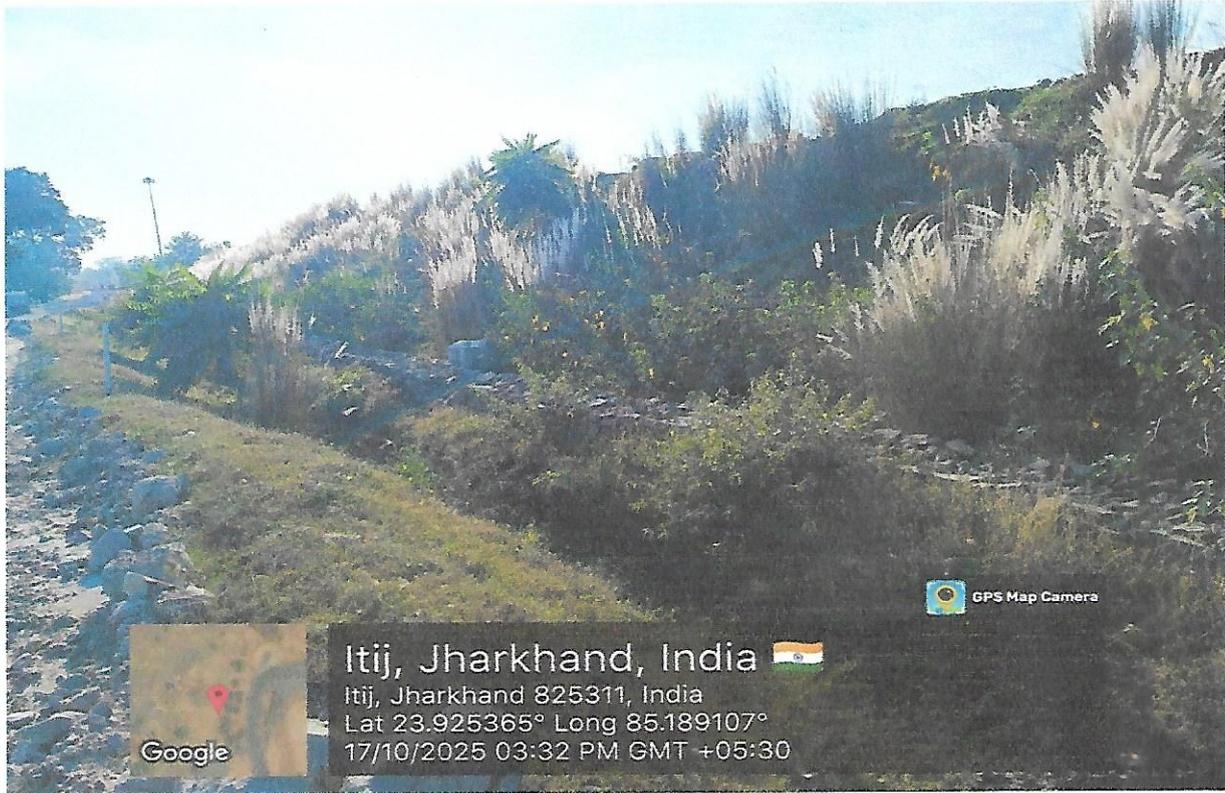
Grassing on slope of OB Dump to prevent soil erosion



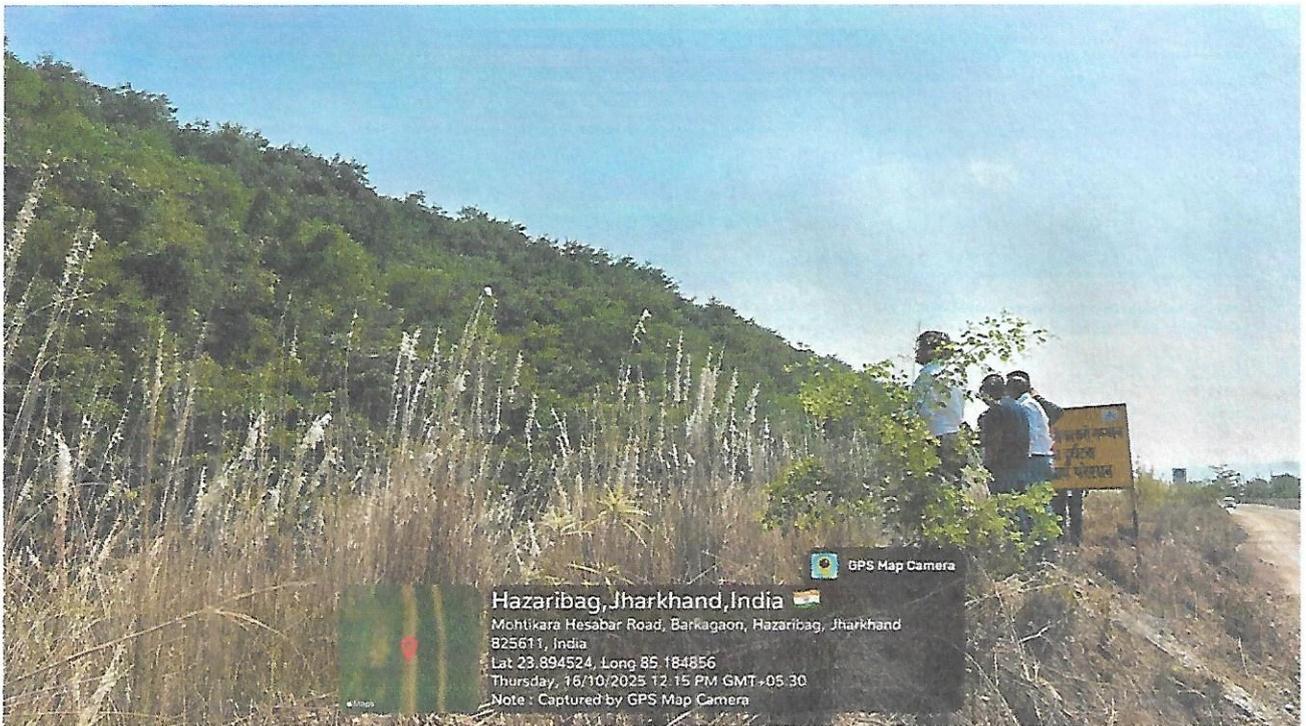
Plantation on slope of OB Dump to prevent soil erosion



Grassing on slope of Inpit Dump to prevent soil erosion.



Mitigative measures for soil erosion on Top soil dump (Toe wall along with Garland Drain, Grassing on slopes)



Plantation on slope of Dump-C



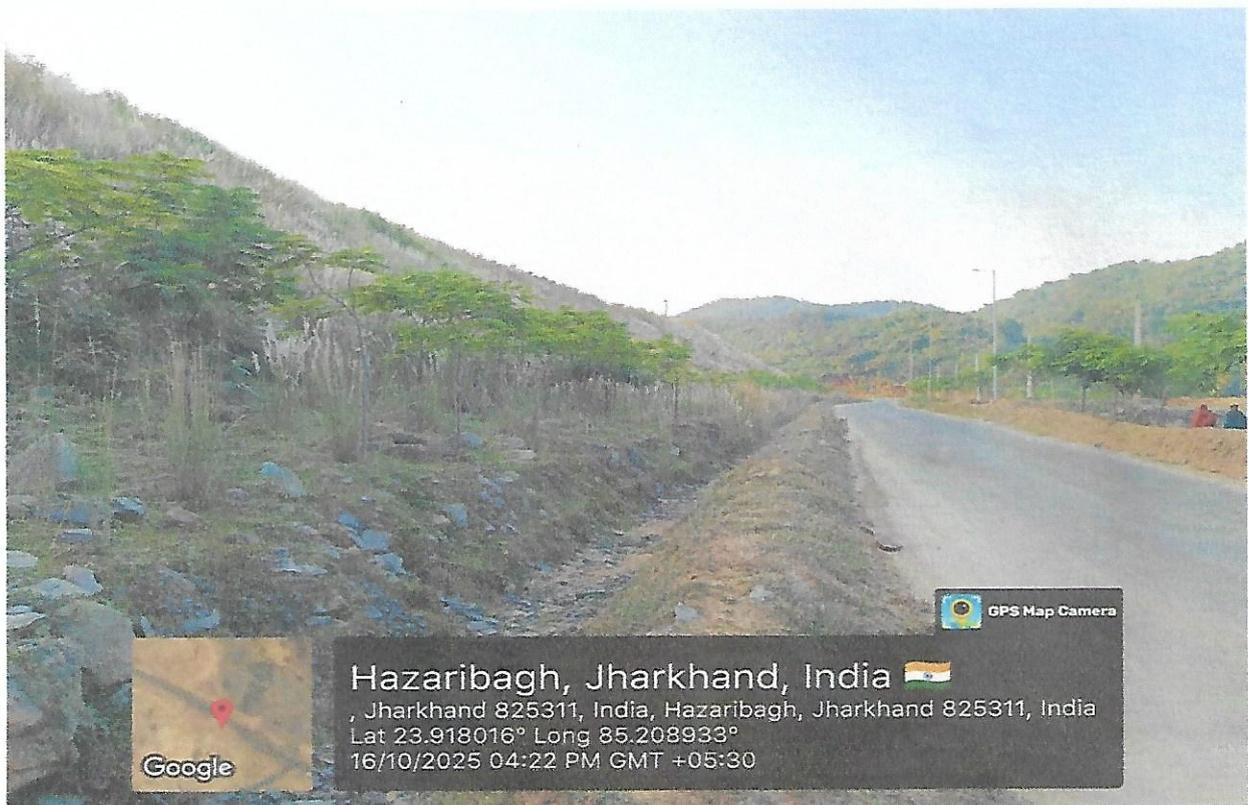
Plantation on slope of Dump-C



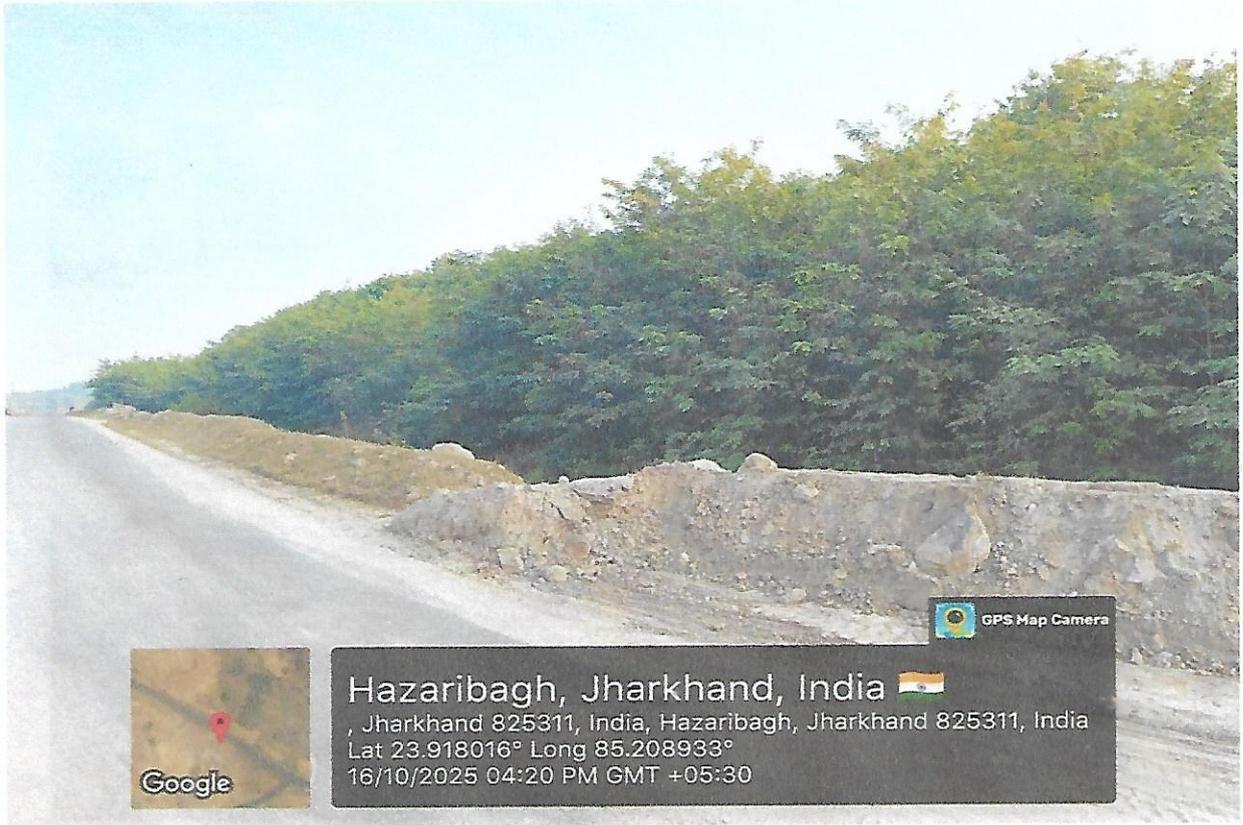
Plantation on top of Dump-C



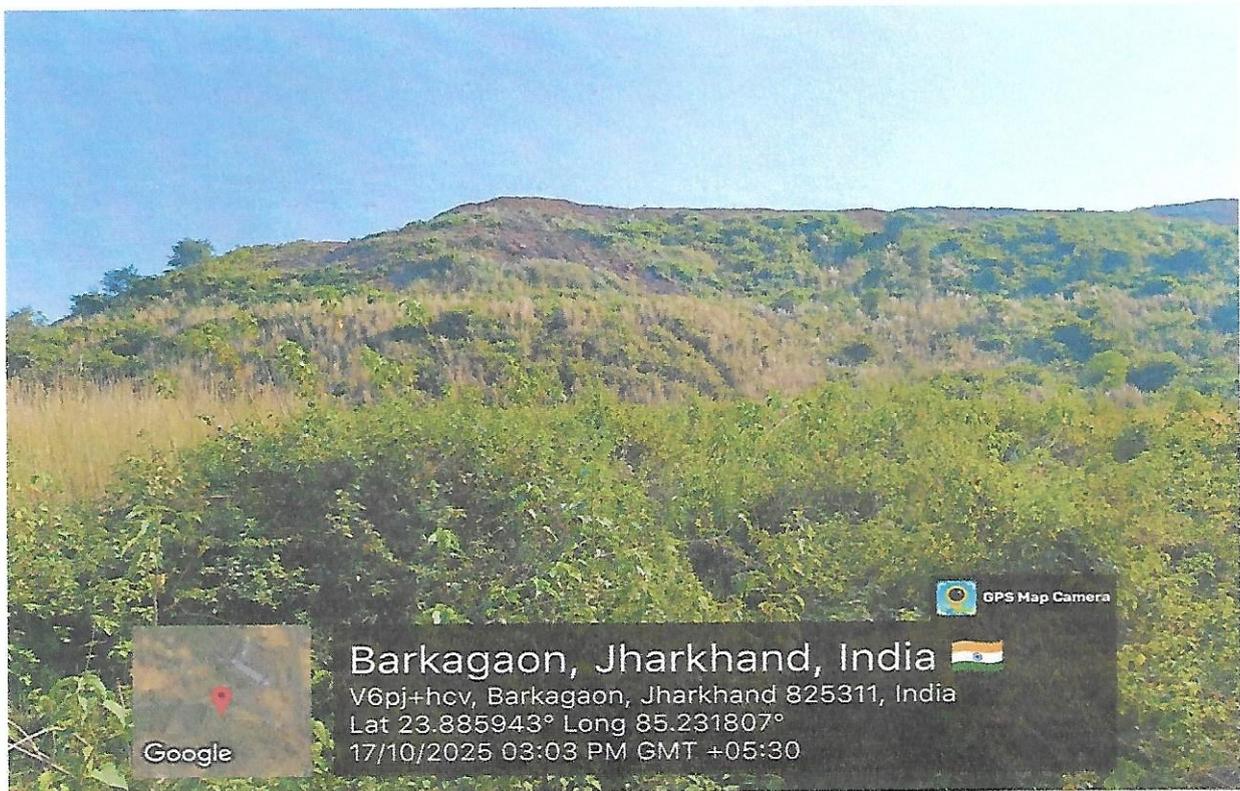
Plantation on slope of Dump-A



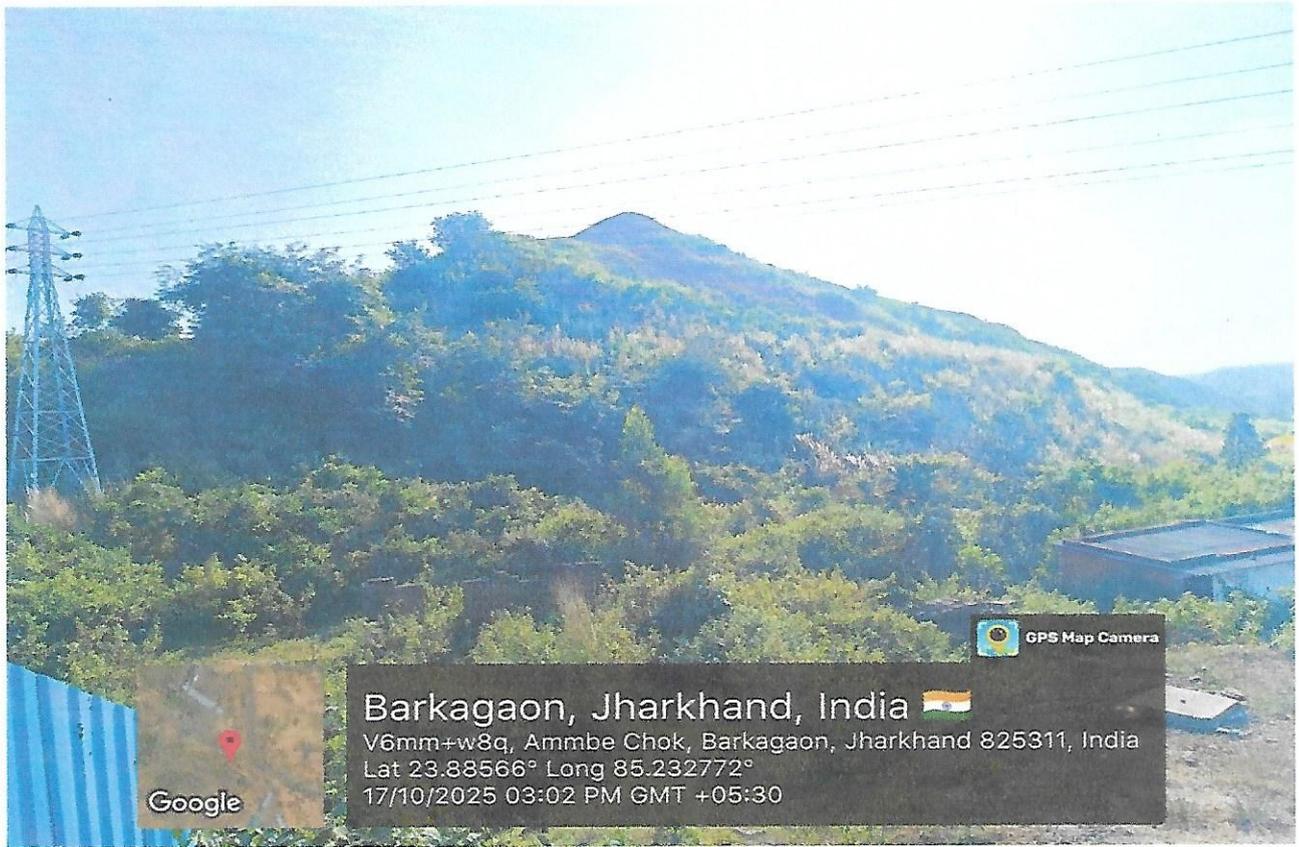
Plantation on slope of Dump-A



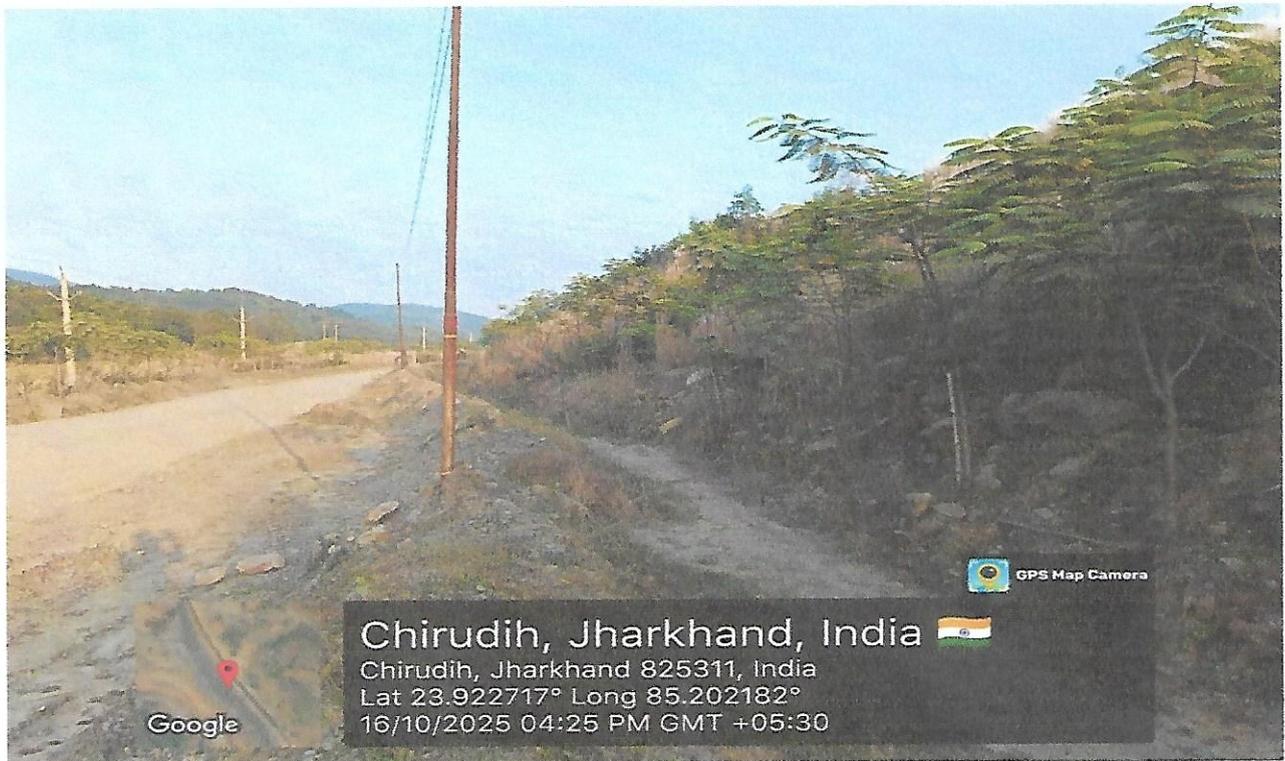
Plantation on slope of Dump-A



Plantation on slope of Dump-D



Plantation on slope of Dump-D



Plantation on slope of Internal Dump

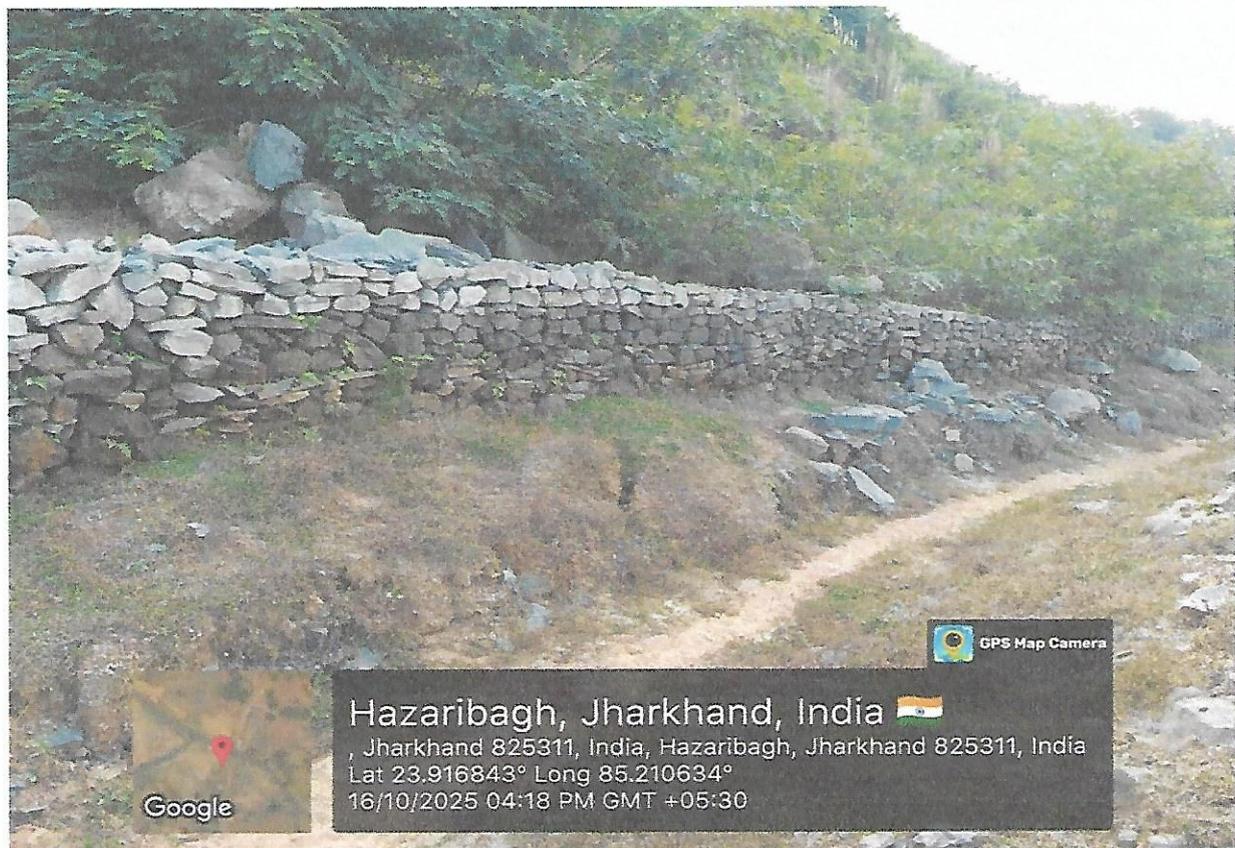
PAKRI BARWADIH COAL MINING PROJECT, NTPC LIMITED, HAZARIBAGH, JHARKHAND					
A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD					
Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhavne university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadlh
10	2013	25	1525	Ramsagra talab, back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel, bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel, bouganvilla
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem, Karanj, Jamun, Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari, Neem and Karanj	Involving the SSB security Personnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem, Karanj, Jamun, Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation
42	2018	8750	51245	Near Sikri township, East Quarry dump area, langathu office.	arjun, chakundi, gulmohar
43	2019	25500	76745	OB Dump"C" Slope	chakundi
44	2019	520	77265	Along the dispatch Raod (Langatu to Substation)	malesian sal , mahaneem
45	2019	2000	79265	Vacant land, Sonbarsa Village, Near Nursery	Misc shady plants
46	2019	8500	87765	Safety Zone Plantation - Deworia Village, Urub Village	babool, mahaneem, chakundi
47	2019	6200	93965	Dump"D" Slope East Quarry	chakundi

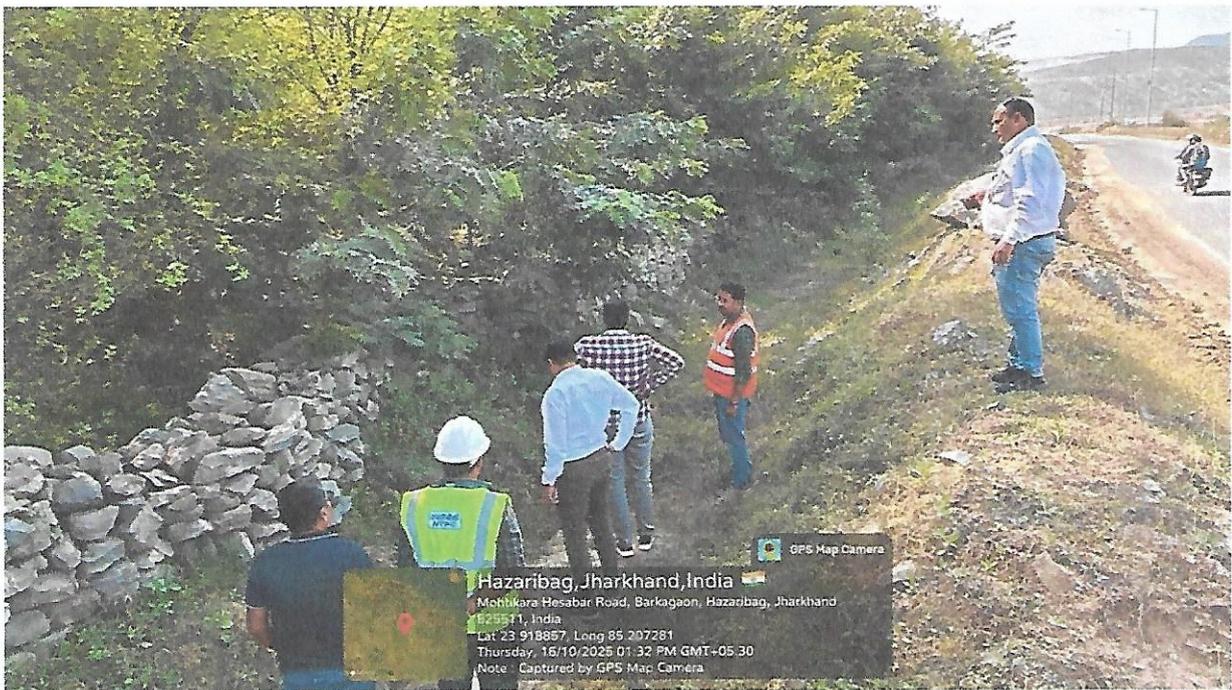
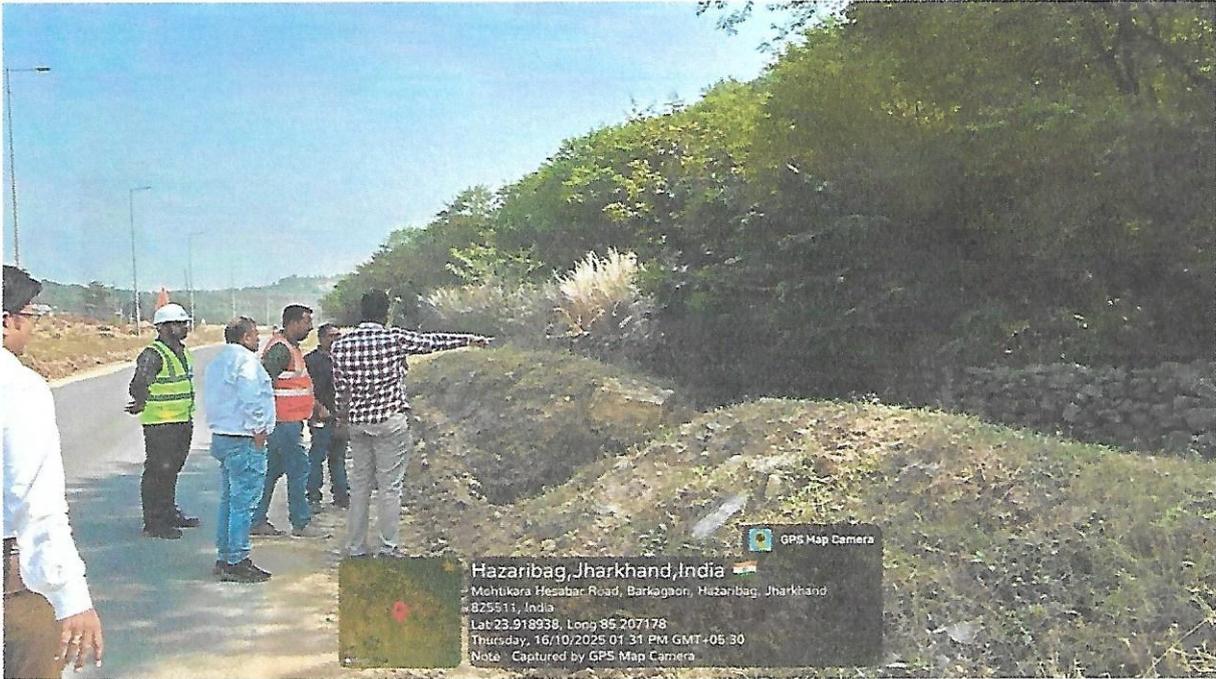
Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
48	2019	3200	97165	Plantation Program in Township area, Sikri	Arjun, kadam, gulmohar,
49	2019	1000	98165	R&R Colony	mango, rain tree, amaltas, sisham, jamun
50	2019	2200	100365	Along the Pakwa Nala - East Quarry	maha neem, sarvan, shisham
51	2019	300	100665	Distributed to villagers and School	amla, kathal mango
53	2019	500	101165	Gandhi Maidan, Matwari, Hazaribagh	gulmohar, peepal
54	2019	1080	102245	Banadag Railway Siding	Misc shady plants
55	2020	14766	117011	Along the Nallah Side (Embankment)	Misc shady plants
57	2020	24340	141351	OB Dump "C" Slope	chakundi
58	2020	2770	144121	OB Dump "C" Surface	karnj , gulmohr, amla guava
59	2020	400	144521	Banadag Railway Siding	Misc shady plants
60	2020	160	144681	Along the dispatch Raod (Sonbarsa village to Langatu)	malasian sal, kadam gulmohar
61	2021	9065	153746	Along the korra Nala	babul, sarvan, rain tree
62	2021	54763	208509	OB Dump "C" Slope	chakundi
63	2021	3437	211946	OB Dump "C" Surface	Misc shady plants
64	2021	1630	213576	Along the Pakwa Nala	Misc shady plants
65	2021	2204	215780	In and around Sikri township	arjun, kadam,neem, peepal
66	2021	3018	218798	Along the Korra Nala Side	Sagwan, malasian sal, rain tree, maha neem
67	2021	142	218940	Along the dispatch Raod (Sonbarsa village to Langatu)	malasian sal, kadam, gulmohar
68	2021	5735	224675	Lathorwa Nala	Misc shady plants
69	2021	575	225250	Distributed to villagers	mango, bel, kathal, guava
70	2022	13175	238425	Dump "A" Slope	chakundi
71	2022	100	238525	Vacant Land, Arahara Village, Near CHP	Fruity & shady plants
72	2022	1620	240145	OB Dump "C" Slope & Surface	chakundi
73	2022	3720	243865	Along the northern sides of main approach road, Conveyor Line	Maha Neem, babul.
74	2022	3735	247600	East Quarry	Maha Neem, semai, Gulmohar,peepal
75	2022	320	247920	Stockpile Area	Gulmohar
76	2023	1545	249465	Along the Northern side of the main Approach Road	Peepal,Bargad, Gular,Neem,Kadam Arjun
77	2023	32650	282115	Dump A	Chakundi, Bamboo
78	2023	1506	283621	Safety Zone Plantation	Peltophorum, Sarvan, Babul

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
79	2023	10869	294490	90 M Dump C	Bamboo, Arjun
80	2023	1496	295986	Embakment Area	Kadam, Gular, Imali, Amaltas, Semal
81	2023	8000	303986	Khora Nala Side,	Seed Ball
82	2023	9387	313373	Khora Nala Side,	Babul, Peltophorum, Sarvan , Maha Neem
83	2023	565	313938	Langatu Office Road	Kadam, Sarvan, Peltophorum, Mahaneem, Arjun, Bottel Brash, Foxtel.
84	2023	650	314588	Stockpile Area	Malasian Sal, Chakundi
85	2023	360	314948	Embakment Area (Miyawki Plantation)	Sal, Maha Neem, Babul, Kadam,Amla, Sagwan, Jamun, Sarifa, Kaner, Hibiscus, Gamhar, Baheda, Semal, Kari Patta, Guava, Bel Patra, Sahtoot, Peepal, Amaltas, Mahua,Kachnar,Kathal, Arjun
86	2023	3000	317948	R&R Colony	Mango, Bel, Gauava, Kathal etc.
87	2023	3772	321720	East Quarry	Bamboo, Kadam, Chakaundi, Mahogany, etc.
88	2023	5177	326897	Nala side Slope Plantation	Chakundi.
89	2024	1872	328769	Along the northern sides of main approach road (Gate no.-3)	Gulmohar
90	2024	45000	373769	Near Devaria Village (Miyawki Plantation)	Sal, Maha Neem, Babul, Kadam,Amla, Sagwan, Jamun, Sarifa, Kaner, Hibiscus, Gamhar, Baheda, Semal, Kari Patta, Guava, Bel Patra, Sahtoot, Peepal, Amaltas, Mahua,Kachnar,Kathal, Arjun
91	2024	103747	477516	Dump A	Chakundi
92	2024	65750	543266	90M	karanj, Mahogny, Maha neem, Semal, Gulmohar, Kadam
93	2024	1750	545016	MDO Colony	Populas, Gulmohar, Neem, Khamhar
94	2024	8800	553816	Stockpile Area & along the conveyer	Gulmohar, Peepal
96	2024	1000	554816	Gate no. 4 to Batching Plant	Kanel
97	2024	41025	595841	Slope of haul road facing Khora nallah (workshop slope)	Chakundi
98	2024	1810	597651	Along the embankment	Bamboo

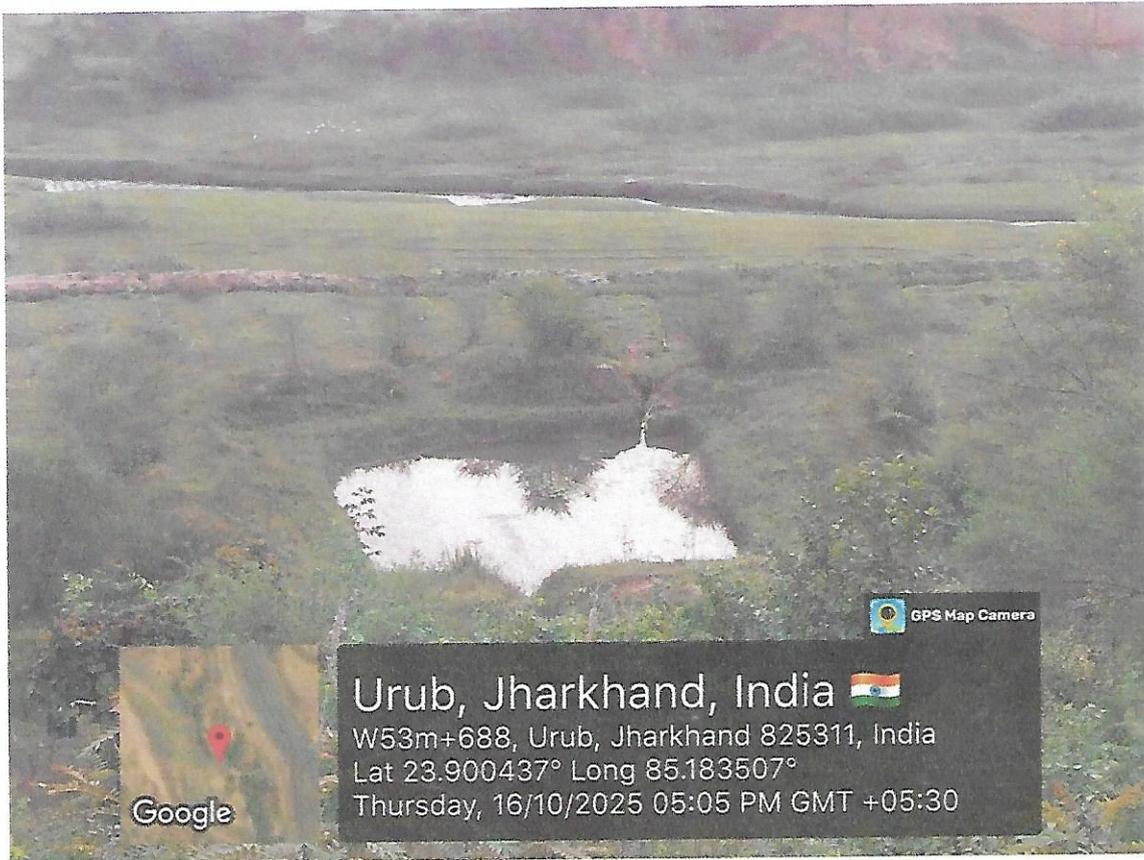
SI No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
99	2024	1001	598652	Miyawaki Plot, on the occasion of Maa ke Naam Program	Harre, bahera, amla
100	2024	680	599332	Gas godown to Diesel Bunk, Deworia	Kanel
101	2025	85163	684495	Dump A	Chakundi, Subabool
102	2025	15215	699710	Slope of urub to 60M Bench	Chakundi, Subabool
103	2025	10360	710070	HEMM Workshop slope	Chakundi, Subabool, lemon grass
104	2025	11130	721200	CHP	Karanj , Chakundi
105	2025	4790	725990	Stone Crusher	Chakundi, Lemon Grass
106	2025	7980	733970	Along the Wapcos nala near Dump A (pakwa nala)	Chakundi, Subabool, Mahogany, Karanj
107	2025	20570	754540	90 M Dump C	Bamboo, karanj, Gulmohar
108	2025	290	754830	MDO Colony	Karanj, Gulmohar, Mahogany
109	2025	223	755053	Along the Security Training Center	Chakrasiya, Gulmohar, Mahaneem
110	2025	25455	780508	Along Khora Nala	Karanj, Bamboo, peepal, Gulmohar, Bargad,Subabool
111	2025	360	780868	Along the Pakwa Nala(Wp-3)	Chakundi, subabool



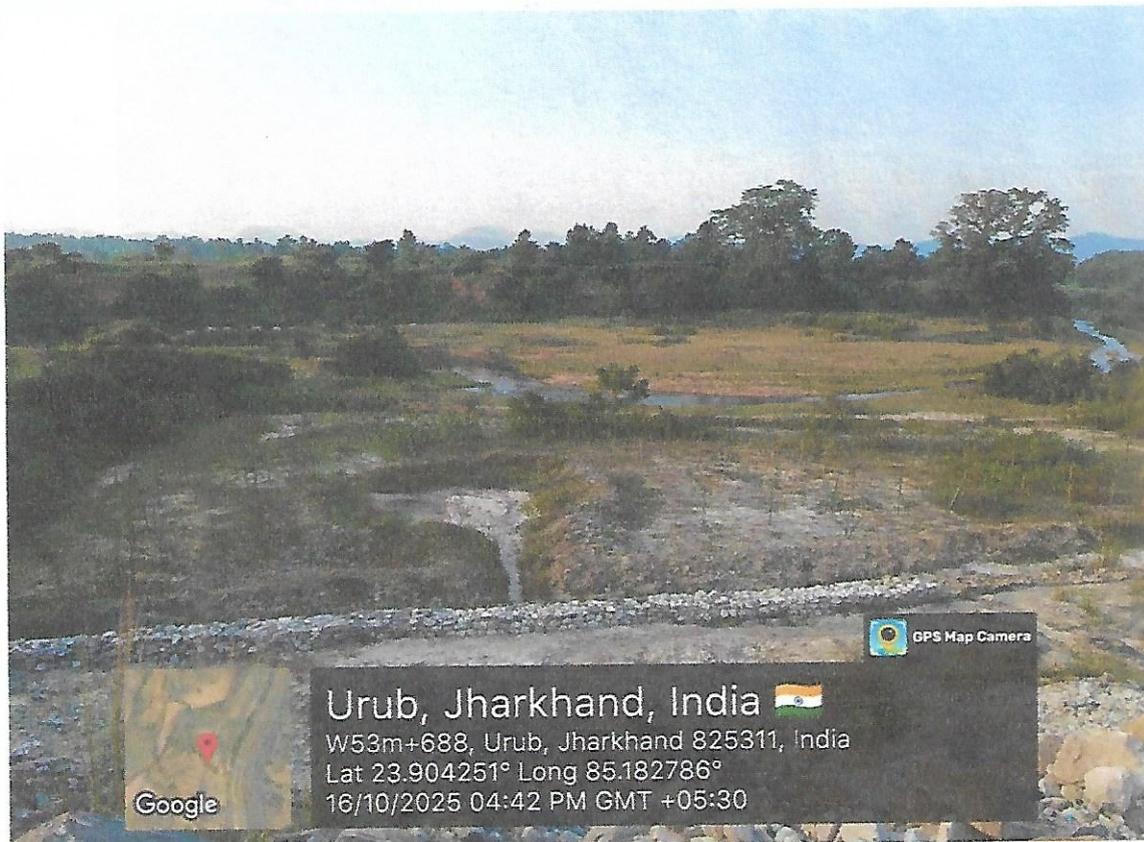
Toe wall with Garland Drain near Dump-A



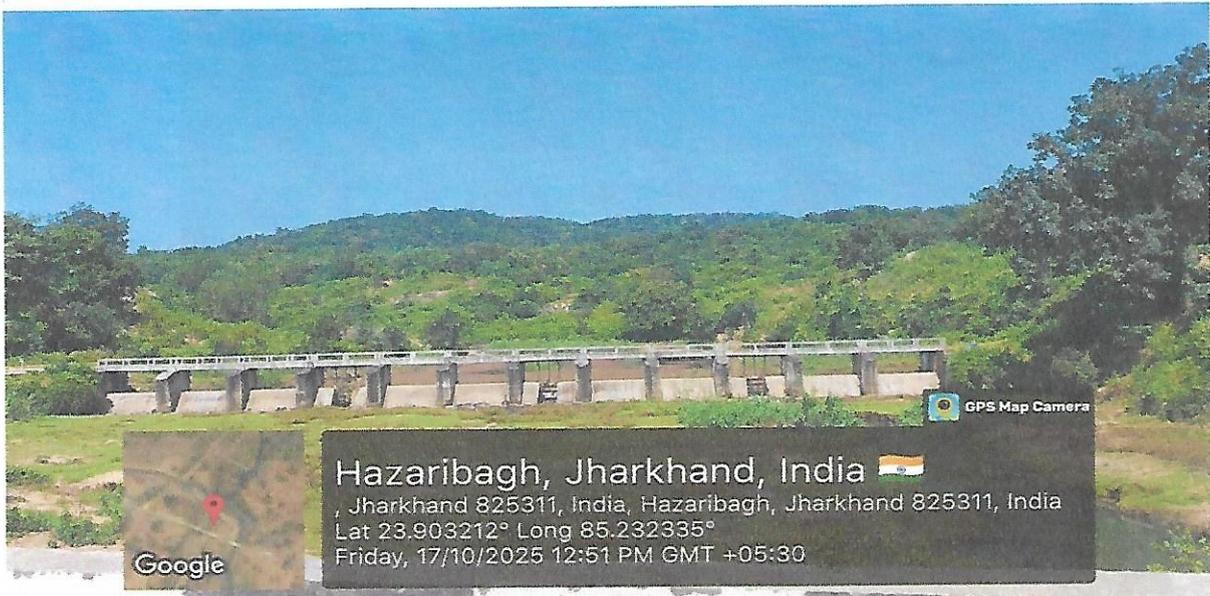
Toe wall with Garland Drain near Dump-C



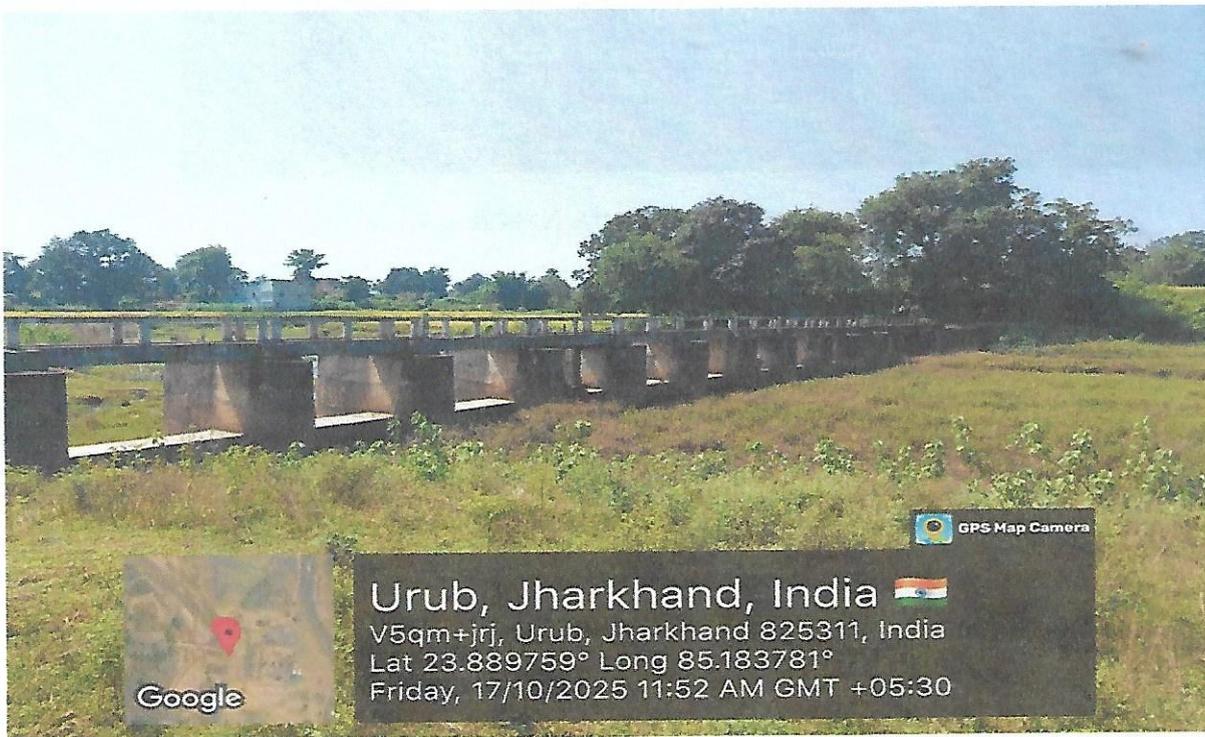
Siltation Pond near khorra Nallah



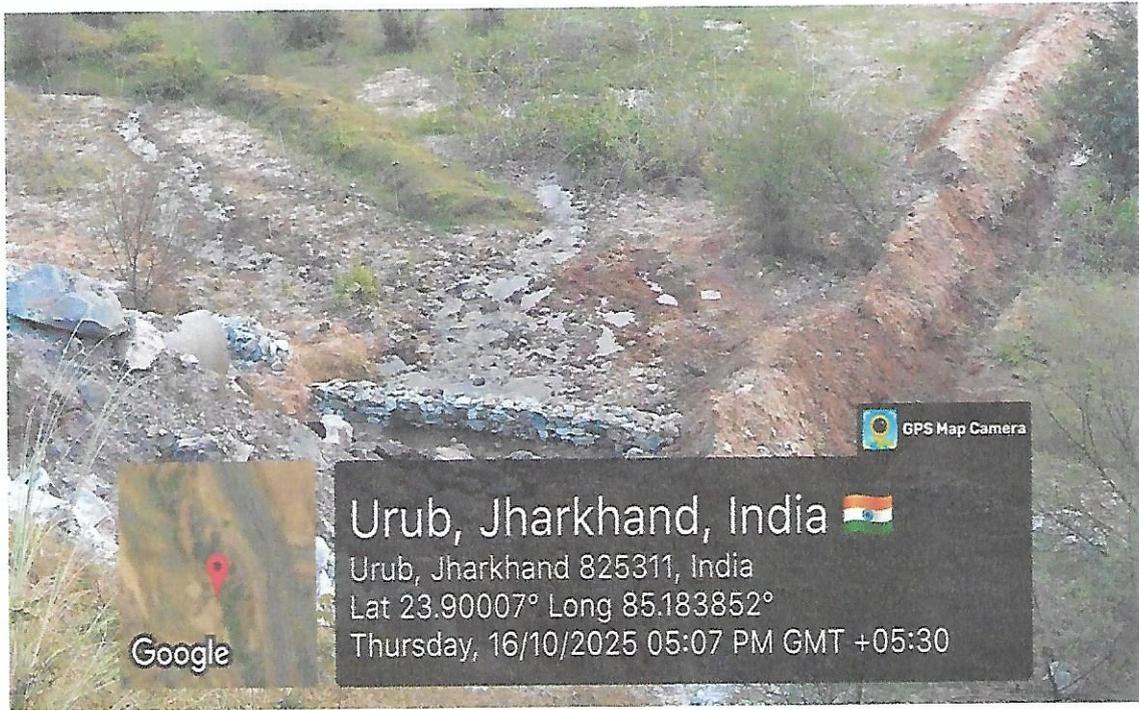
Siltation ponds near Khorra Nallah.



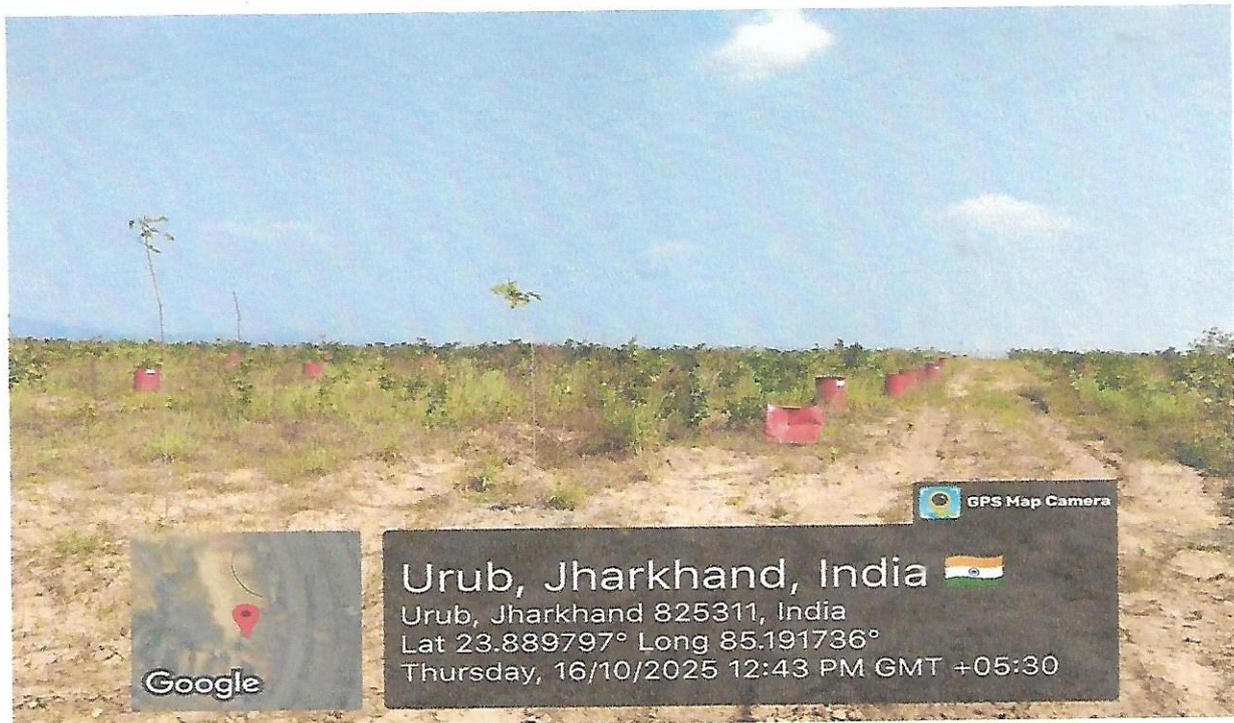
Check Dam at Pakwa Nalla



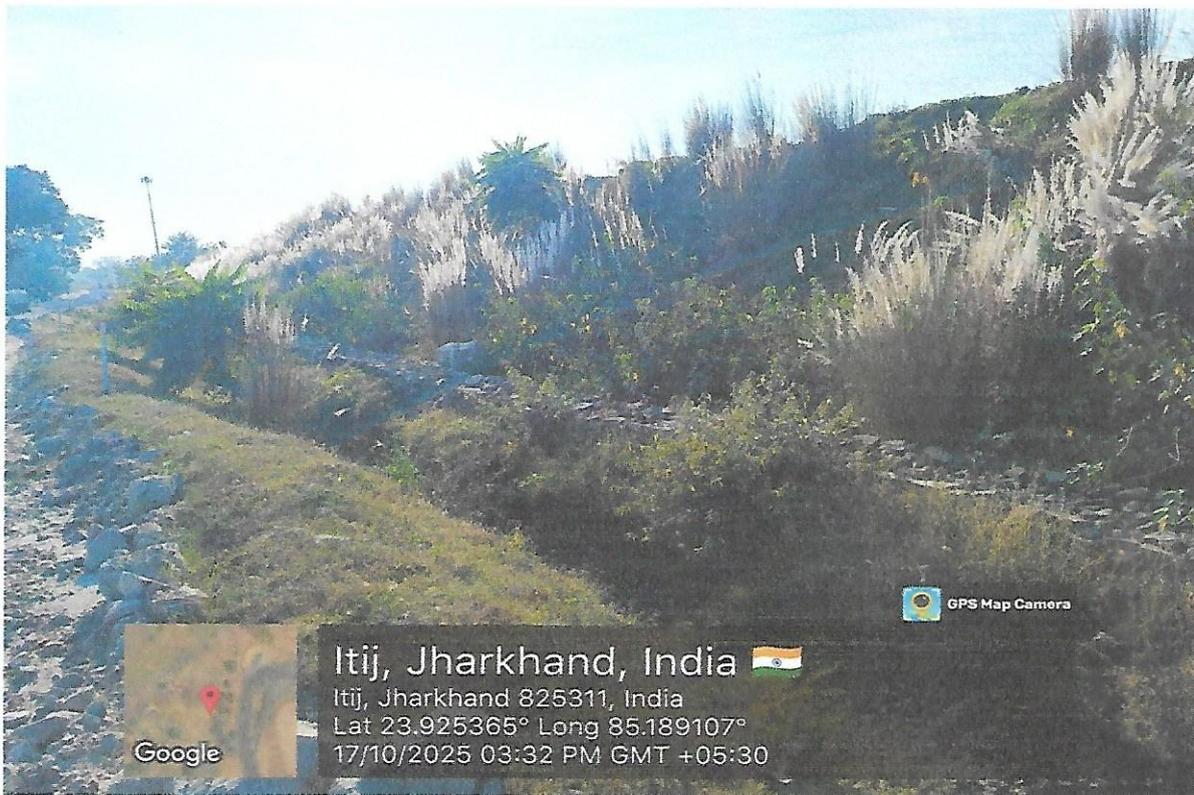
Check Dam at Khorra nalla



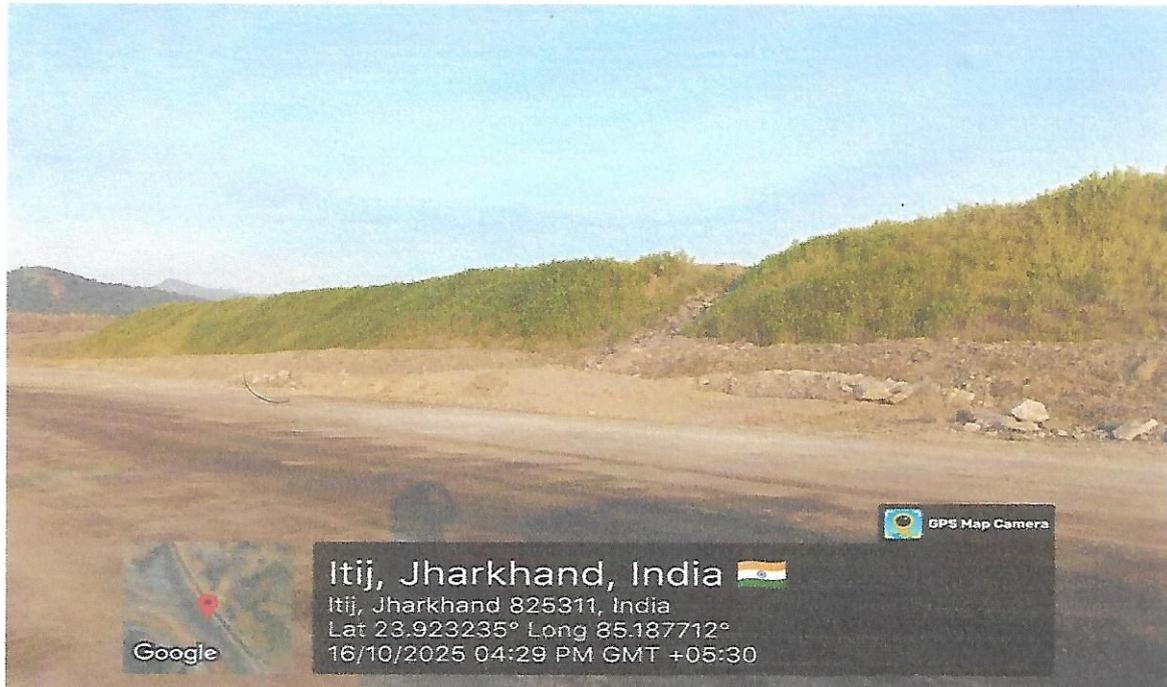
Rock fill Check Dam near Khorra Nallah



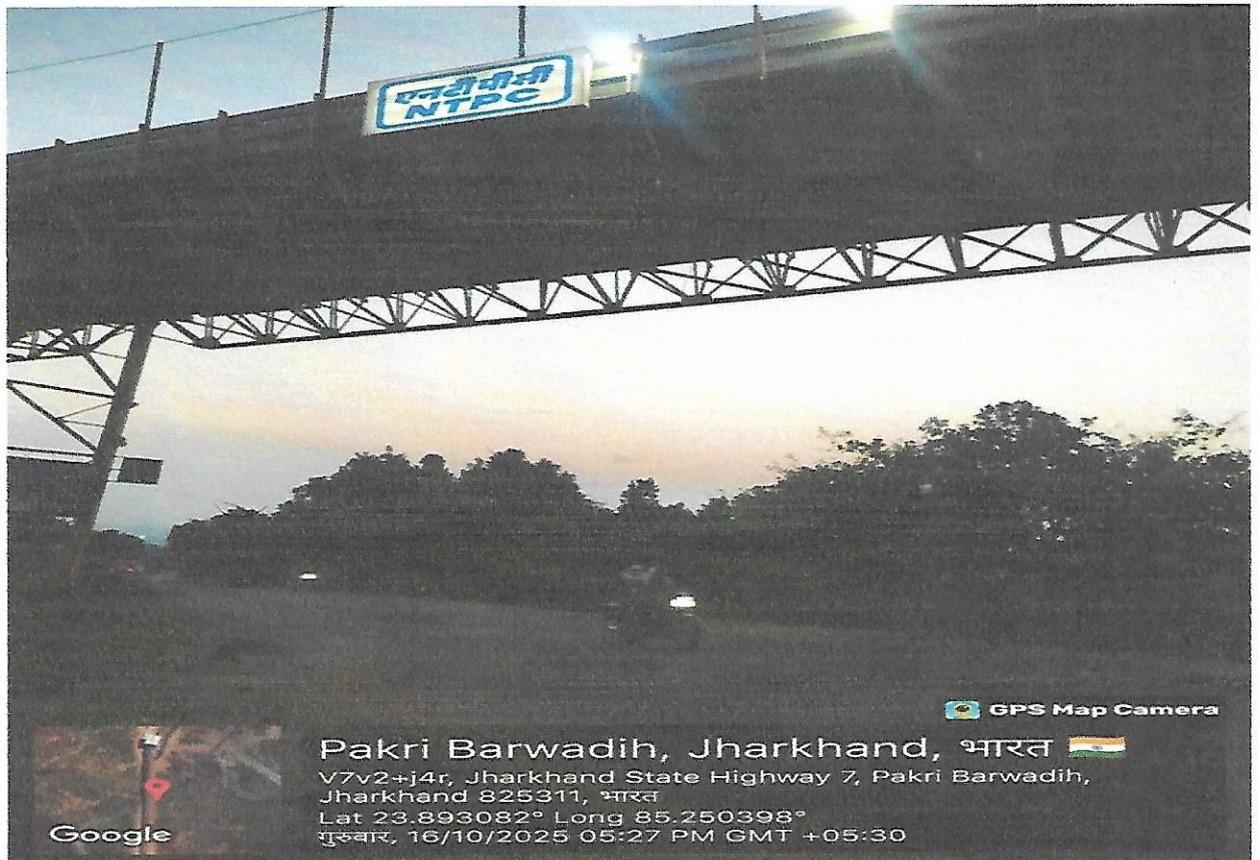
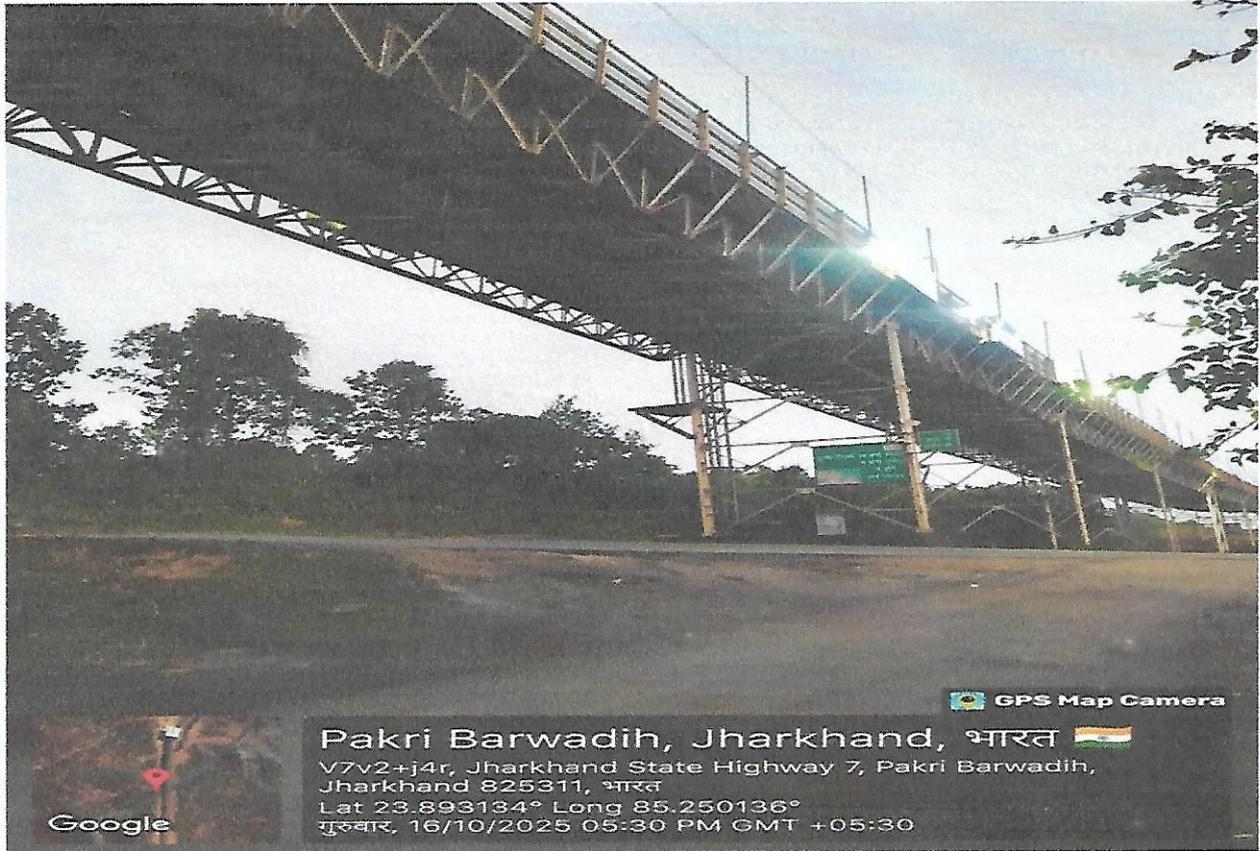
Plantation activities taken up on OB Dump – C during the year 2024-25



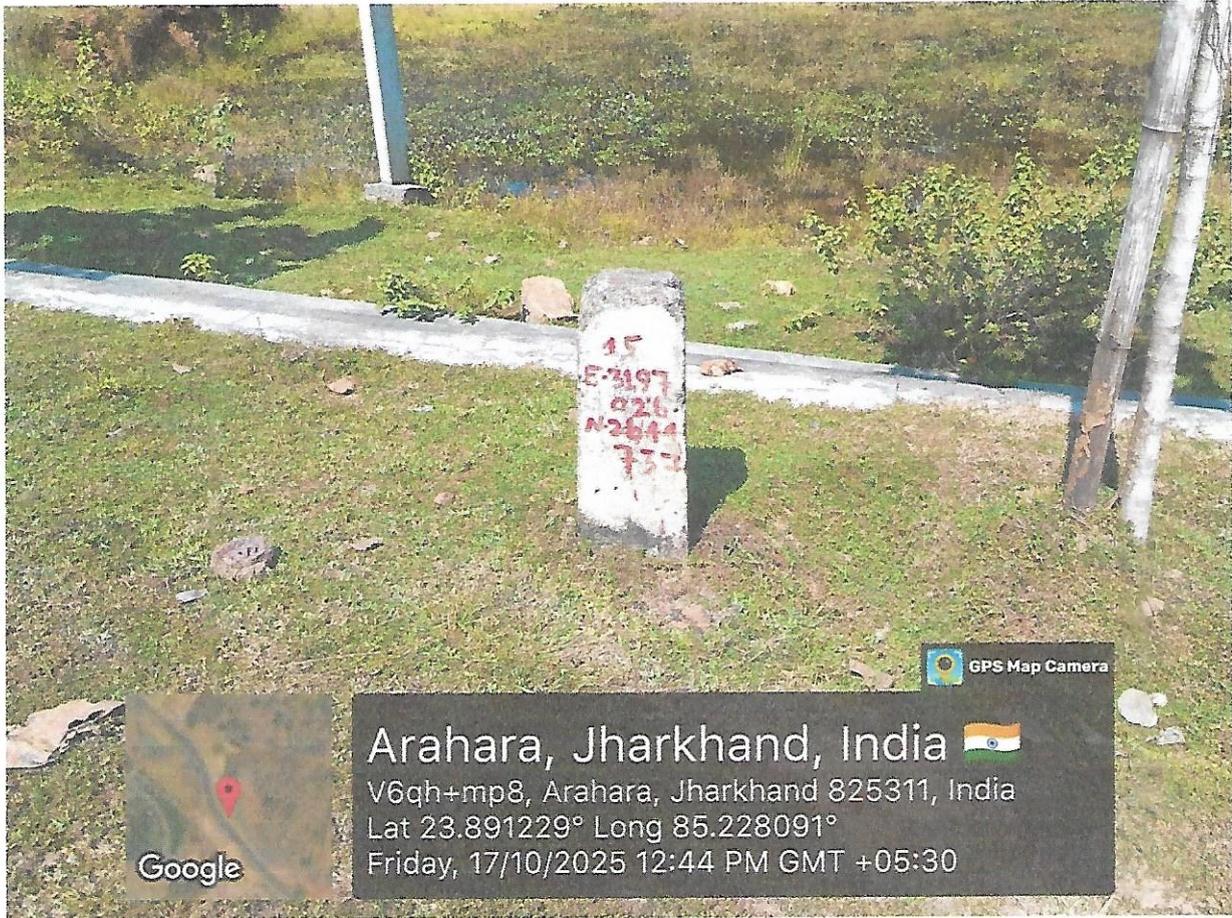
Protective measures for soil erosion on Top soil dump(Toe wall along with Garland Drain, Grassing on slopes).



Protective measures for soil erosion on Top soil dump.



Photograph of Closed Conveyors



Photos of Boundary Pillar

List of Villages in 5KM radius of Mining Lease Boundary			
S.No.	Village Name	S.No.	Village Name
1	Ambajit	49	Lakura
2	Arahara	50	Langatu
3	Arra	51	Mahudi
4	Babu Balia	52	Mahugain Kalan
5	Badam	53	Mahugain Khurd
6	Bareatu	54	Mardu
7	Barkagaon	55	Mirzapur
8	Basaria	56	Motra
9	Belabeltaul	57	Nagri
10	Beltu	58	Napo Kalan
11	Bhaduli Pipradih	59	Nawadih
12	Birhu	60	Nawatarr
13	Bisrampur	61	Odama
14	Bongadag	62	Pahra
15	Chandaul	63	Pakri Barwadih
16	Chepa Kalan	64	Pandaria
17	Chepa Khurd	65	Pandekuli
18	Chichi	66	Pandepura Kalan
19	Chirudih	67	Pandepura Khurd
20	Chobdar Balia	68	Patra Kalan
21	Churchu	69	Patra Khurd
22	Dambhadih	70	Phulang
23	Damodar	71	Pundaul
24	Darikalan	72	Rajhar
25	Deoria Kalan	73	Rautpara
26	Deoria Khurd	74	Rudi
27	Dhenga	75	Sakri
28	Garni Kalan	76	Sanrh
29	Garni Khurd	77	Sikri
30	Gosain Balia	78	Sila
31	Harii	79	Sinduari
32	Hesia	80	Sirka
33	Horam Sibadih	81	Sima
34	Hudua	82	Sima
35	Ichak	83	Sonbarsa
36	Itij	84	Sonpura
37	Jabra	85	Sukul Khapia
38	Jamira	86	Udaipur
39	Jamuar	87	Uphraul
40	Jugra	88	Urub
41	Kandaber		
42	Kanrtarip		
43	Keri		
44	Kodwe		
45	Kuba		
46	Kusumbha		
47	Kutulua		
48	Lajidag		

Year and Village wise desiltation/rejuvenated of Ponds			
S.No.	In year	No. Of ponds desilted	Village names
1	2018-19	6	Darikala, Urub, Chepakala, Garikala, Kusumba & Langatu
2	2019-20	4	Banka, Garikala, Pakri-Barwadih & Kodwe
3	2020-21	3	Petto, Chepakala & Darikala
4	2021-22	5	Langatu, Pakri-Barwadih, Banka, Kodwe & Urub
5	2022-23	3	Sonbarsa, Horam & Jugra
6	2023-24	4	Kusumbha, Sinduari Garikalan & Banka
7	2024-25	6	Darikalan, Deworia, Pakri Barwadih, Chepakalan, Barwadih, Barkagaon



Desiltation of Village ponds during FY 2024-25 around PBCMP